

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

EASTERN ZONE BENCH, KOLKATA

ORIGINAL APPLICATION NO 167 OF 2025

IN THE MATTER OF:

SATRUGHAN MEHER

APPLICANT

VERSUS

STATE OF ODISHA&ORS

RESPONDENTS

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PLACE: BHUBANESWAR

SANKAR PRASAD PANI

S.Pani

ASHUTOSH PADHY

A.Padhy

DATE: 1st September 2025

ADVOCATE

Bubaneswar, 751002, Cell-9437279278,

Email: sankarprasadpani@gmail.com

SYNOPSIS

That the Applicant is raising the issue of illegal encroachment of forest land by M/s Orissa Metaliks Pvt. Ltd located at Village: Marakuta & Budhipadar, P.O.: Marakuta, District: Jharsuguda, Odisha. That the respondent unit was earlier managed by M/s. MSP Metaliks Limited and on dated 23/10/2023 the environmental clearance was transferred from M/s. MSP Metaliks Limited to M/s Orissa Metaliks Pvt. Ltd. Though the state respondents and MOEFCC are well aware about the illegal encroachment of forest land by the Respondent unit but no action has been taken as on date. That the Applicant also on dated 21/07/2025 to the Secretary MOEFCC and Special Secretary, Forest, Environment & Climate Change, Govt. of Odisha, however no action has been taken so as to evict the illegal encroachment. This is a clear case of violation of Forest Conservation Act 1980 as the industry is using the Forest land without prior approval from Central Government.

LIST OF DATES

- | | |
|------------|--|
| 25/10/1980 | Forest Conservation act came into force through out india and no forest land can be diverted without prior approval of central government. |
| 15/09/2006 | EIA Notification came into force with provision for prior environment clearance for sponge iron plants with more than 200 Tons per day Capacity |
| 05/11/2014 | DFO Jharsuguda division wrote a letter to the Director, MSP Metaliks, Marakuta for submission of requisite documents for processing of the proposal for diversion |

of 5.229 ha of forest land existing within the plant premises.

- 26/05/2015 DFO Jharsuguda division returned the diversion proposal for submission of fresh proposal.
- 23/10/2023 EC transferred from M/S MSP Metallica Limited to M/s. Orissa Metalika Private Limited
- 01/10/2024 EC expanded of existing implemented project [1x225 m³ MBF (1,88,000 TPA), 1x40 m² Sinter Plant (4,60,000 TPA), 8x100 TPD DRI Plant (2,40,000 TPA), 2x30 T I.F. SMS (1,07,700 TPA), 1x0.7 MTPA Coal washery, 2x0.12 MTPA Nonrecovery type Coke Oven Plant, 1x0.6 MTPA Pellet plant, 2x4,000 Nm³/hr PGP, 16 MW AFBC, 8x1.0 MW (8.0 MW) WHRB Based CPP from existing DRI Plant] to Integrated Steel Plant of capacity 1.7 Million TPA (Finished Steel) with 275 MW CPP and 1.25 million TPA Cement Grinding Unit by M/s ORISSA METALIKA PRIVATE LIMITED, located at Village: Marakuta & Budhipadar, P.O.: Marakuta, District: Jharsuguda , Odisha
- 08/07/2025 Naib Sarpanch of Marakuta GP wrote a letter to the DFO Jharsuguda division and Tahasildar Jharsuguda

21/07/2025 Applicant wrote a letter to the DDGF MOEFCC and to the Additional Chief Secretary, Forest, Environment & Climate Change Govt. of Odisha

02/08/2025 RTI response received from the DFO Jharsuguda division by the Applicant.

ABBREVIATIONS

ROR: Record of Rights

EC: Environmental Clearance

FC: Forest Clearance

MOEFCC: Ministry of environment forest and climate change

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA**

*(Under Section 14, 15, 20 r/w. Section 18(1) & (2) of the National Green
Tribunal Act, 2010)*

ORIGINAL APPLICATION NO ----- OF 2025

IN THE MATTER OF:

Satrughan Meher, S/o- Late Lingaraj Meher, aged about 48 years, AT-
SALETIKIRA, PO-MARAKUTA, PS- JHARSUGUDA SADAR, DIST-
JHARSUGUDA, 768202 **.....APPLICANTS**

Versus

1. STATE OF ODISHA Through Chief Secretary, Government of Odisha,
Lokaseba Bhawan At/po-Bhuabneswar, Dist-Khurdha, 751001 email:
csori@nic.in

2. District Collector Jharsuguda, At/Po- Office of the District Magistrate
and Collector Jharsuguda PIN-768204 Odisha, email- dm-jharsuguda@nic.in

3. Member Secretary, Odisha State Pollution Control Board, At/Po-
A/118, Unit-VII, Nilakantha Nagar, Bhubaneswar, PIN-751012, Odisha
Email: member.secy@ospcboard.org

4. Superintendent of Police, Jharsuguda, At/Po- Office of the District
Police Office At./P.O.: Jharsuguda, PIN- 768204, Dist.: Jharsuguda, Email-
spjds.orpol@nic.in

5. Tahasildar Jharsuguda, At/Po- V25R+WRH, Kolabira Rd, Badheimunda, Jharsuguda, Odisha 768202, Email- tah.jharsu-od@nic.in

6. Divisional Forest Officer, Jharsuguda, At/Po- Office of the Divisional Forest Officer AT/Po-Badmalkm Road, Jharsuguda, Pin-768202, Email- dfo.jharsuguda@odisha.gov.in

7. The Secretary, Ministry of Environment, Forest and Climate Change, Indira Paryavaran Bhawan, Jorbag, Newdelhi 110003, Email- secy-moef@nic.in

8. Deputy Director General of Forests (C), **Ministry of Environment, Forest and Climate Change**, Integrated Regional Office, Bhubaneswar), A/3, Chandrasekharpur, Bhubaneswar – 751023, Email: roe.z.bsr-mef@nic.in

9. M/s. Orissa Metaliks Private Limited, Represented through its Managing Director, GRASTIN PLACE, ORBIT 3RD FLOOR ROOM NO.3B, KOLKATA, WEST BENGAL, NEAR BANSAL COURT, 700001 Email: orissametalikspvtltd@gmail.com

RESPONDENTS

- I. The address of the Counsel of Applicant is given for the service of notices of this APPLICATION
- II. The addresses of the Respondents are given above for the service of notices of this APPLICATION.
- III. That the Applicant is raising the issue of illegal encroachment of forest land by M/s Orissa Metaliks Pvt. Ltd located at Village:

Marakuta & Budhipadar, P.O.: Marakuta, District: Jharsuguda , Odisha. That the respondent unit was earlier operated by M/s. MSP Metaliks Limited and on dated 23/10/2023 the environmental clearance was transferred from by M/s. MSP Metaliks Limited to M/s Orissa Metaliks Pvt. Ltd. that though the state respondents and MOEFCC are well aware about the illegal encroachment of forest land by the Respondent unit but no action has been taken as on date. Hence this application.

IT IS MOST RESPECTFULLY SHOWETH

1. That the Applicant is a social worker and local villager concerned with the illegal encroachment of forest land by the Respondent Unit in the locality. The applicant has brought the illegal encroachment of forest land to the notice of all concerned authorities, the authorities did not take stringent action to remove the illegal encroachment of forest land by the private respondent, for which the applicant has brought this application before the Hon'ble Tribunal.
2. That the Respondent Unit is an Integrated Steel Plant of capacity 1.7 million TPA (Finished Steel) with 275 MW Captive Power Plant and 1.25 million TPA Cement Grinding Unit.
3. That initially the respondent unit was named as M/s MSP Metaliks Limited and vide File No:J-11011/494/2007-IA.II(I) dated 23/10/2023, the MOEFCC transferred the Environment Clearance titled "Expansion of integrated steel plant (Sponge Iron (10,50,000 TPA); Pig Iron (10,60,000 TPA); Pellet Plant (6,00,000 TPA); Steel Melting Shop (10,50,000 TPA); Captive Power Plant (85 MW); Coal Washery (15,00,000 TPA) and Coke oven Battery (6,00,000 TPA) at Village - Marakuta, District Jharsuguda, Odisha" from M/s. MSP Metaliks

Limited to M/s. Orissa Metaliks Private Limited. Copy of the transfer EC letter dated 23/10/2023 is annexed here unto as **ANNEXURE-1**.

4. That the Respondent Unit has also obtained the expansion EC on dated 01/10/2024. That the Respondent unit has expanded the unit from implemented project [1x225 m³ MBF (1,88,000 TPA), 1x40 m² Sinter Plant (4,60,000 TPA), 8x100 TPD DRI Plant (2,40,000 TPA), 2x30 T I.F. SMS (1,07,700 TPA), 1x0.7 MTPA Coal washery, 2x0.12 MTPA Non recovery type Coke Oven Plant, 1x0.6 MTPA Pellet plant, 2x4,000 Nm³/hr PGP, 16 MW AFBC, 8x1.0 MW (8.0 MW) WHRB Based CPP from existing DRI Plant] to Integrated Steel Plant of capacity 1.7 Million TPA (Finished Steel) with 275 MW CPP and 1.25 million TPA Cement Grinding Unit. Copy of the expanded EC dated 01/10/2024 is annexed here unto as **ANNEXURE-2**.
5. That the respondent Unit has **illegally encroached forest land recorded under the Khata No.282, Plot No. 132, 138, 199, 202, 204, 205, 206, 381, 464, 466, 470, 472, 318, 300 of Mouza-Marakuta, PS/Tahasil & Dist. Jharsuguda and the same is recorded as Gramya Jungle Kisam** and the abovementioned plots are situated inside the Plant Premises of M/s Orissa Metaliks Private Limited at village Marakuta. Copy of the ROR suggesting the abovementioned plots are recorded under the **Kisam of Gramya Jungle** is annexed here unto as **ANNEXURE- 3**.
6. It is not out of place to mention here that the erstwhile unit i.e M/s MSP Metaliks Limited had applied for diversion of 5.229 hectares forest land that is existing steel plant, however due to non-providing of required documents within the prescribed time period the same proposal got lapsed and since then neither any fresh proposal has been filed by the user agency nor the concerned authorities have taken any

action so as to evict the Respondent unit from illegal encroachment of forest land.

7. That the Applicant on dated 21/07/2025 filed one complaint before the Deputy Director General (Forest) Ministry of Environment and Forests, Climate Change and The Additional Chief Secretary, Forest, Environment & Climate Change Govt. of Odisha requesting to conduct an inquiry into the illegal encroachment of forest land, however the concerned authorities did nothing even after receipt of the complaint. Copy of the representation dated 21/07/2025 made by the Applicant is annexed here unto as **ANNEXURE-4**.
8. It is further submitted that the Naib Sarpanch of Markuta Grampanchayat on dated 08/07/2025 also made a representation before the DFO Jharsuguda and Tahasildar Jharsuguda regarding the illegal encroachment of forest land, but as on date no action has been taken by the concerned authorities so as to verify the allegations and to take action against the Respondent Unit. Copy of the representation dated 08/07/2025 made by the Naib Sarpanch of Markuta Grampanchayat is annexed here unto as **ANNEXURE-5**.
9. That the Applicant has also filed one RTI application before the DFO Jharsuguda asking whether any forest clearance has been granted to the Respondent Unit or not, in response to the RTI Application of the Applicant the DFO Jharsuguda has informed that **“Till date User Agency has not obtained forest clearance in respect to above project. Hence, there is no question arises for supply of Stage-I & Stage-II approval.”** Copy of the RTI response dated 02/08/2025 given by the DFO Jharsuguda is annexed here unto as **ANNEXURE-6**.
10. **It is not out of place to mention here that the MOEFCC is well aware of the involvement of forest land in the project of the Respondent unit as the Respondent unit had applied for diversion**

of 5.229 hectares of forest land existing within steel plant. That Environment Clearance for the expansion project was also granted without considering the fact forest land involved and there is no forest clearance for the project. As such project proponent also obtained suppressing the fact about involvement of forest land.

11. That the DFO Jharsuguda Division on dated 05/11/2014 wrote a letter to the director of M/s MSP Metallics, Marakuta to provide certain documents for scrutiny of the proposal for diversion of 5.229 hectares for the expansion of the existing steel plant, however the User agency failed to provide the required documents sought by the DFO Jharsuguda Division. Copy of the letter dated 15/11/2014 is annexed here unto as **ANNEXURE-7**.

12. It is further submitted that the DFO Jharsuguda Division on dated 26/05/2015 returned the proposal for diversion to the user agency for non filing of the required documents with a note that “Under the above circumstances, the Forest Diversion Proposal for diversion of 5.299 ha forest land for expansion of existing Steel Plant, Marakuta (State Sl. No.254/08) is returned herewith for resubmission of fresh application online through OSMFCP (Online Submission and Monitoring of Forests Clearance Proposals).” This document is obtained under RTI on 2/08/2025 and Copy of the letter dated 26/05/2015 is annexed here unto as **ANNEXURE- 8**.

13. It is not out of place to mention here that in the EC letter dated 01/10/2024 in point No. 7 (xi) it is categorically mentioned that “*xii. PP has submitted Letter dated 01.02.2024 obtained from DFO, Jharsuguda stating that proposed expansion project is not located on forest land and confirmation of non-existence of National Park, Wildlife Sanctuary, Wildlife Corridor within 10 km radius.*” It is most humbly stated that the DFO on one hand stating that the user agency

has not obtained forest clearance for the abovementioned project and in the other hand stating that the proposed expansion project is not located on forest land, which clearly suggests that the DFO Jharsuguda division has not applied his mind while writing the letter dated 01/02/2024.

14. It is further submitted that the User agency in project details has clearly stated that no forest land is involved in the expansion project however the records suggests that the user agency has illegally encroached forest land measuring an area of 5.229 hectares. That this submission of the user agency clearly suggests that the user agency has suppressed facts while obtaining the expansion EC, for which the EC is liable to be withdrawn with immediate effect.

15. It is most humbly submitted that in the EC letter in point No. 11 it is categorically mentioned that “Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986” as it is evident from the records the user agency has submitted false data for which the EC is liable to be withdrawn from immediate effect.

16. It is humbly submitted that the Apex Court Judgement in T N Godavarman Case where in the Hon’ble Court has clarified that the definition Forest has to be understood in dictionary meaning irrespective of the owner of such land and in this case the land in question is a physical forest and hence attract the provisions of Forest Conservation Act for any non-forestry activities.

17. That the objective of the Forest (Conservation) Act of 1980 is to prevent further destruction except where it was unavoidable and checks and balances could be built in. Thus, it has avoided

arbitrary de-reservation of large blocks of forests.

18.Section 2 of Forest Conservation Act of 1980 says that “Restriction on the de-reservation of forests or use of forest land for non-forest purpose: Notwithstanding anything contained in any other law for the time being in force in a State, no State Government or other authority shall make, except with the prior approval of the Central Government, any order directing- (i) That any reserved forest (within the meaning of the expression “reserved forest” in any law for the time being in force in that State) or any portion thereof, shall cease to be reserved: (ii)**That any forest land or any portion thereof may be used for any non-forest purpose:** (iii)That any forest land or any portion thereof may be assigned by way of lease or otherwise to any private person or to any authority, corporation, agency or any other organization not owned, managed or controlled by Government: (iv)That any forest land or any portion thereof may be cleared of trees which have grown naturally in that land or portion, for the purpose of using it for re-afforestation.

19.It is humbly submitted that construction activity has been carried out without Approval of Central Government under Section 2 of Forest Conservation Act 1980. In K.M. Chinnappa v. Union of India, 2003 AIR SCW 23, the Honble Supreme Court observed that unless and until the Central Government's permission is obtained under the Forest (Conservation) Act, no forest land can be allowed to be used for non-forest purposes.

20.In T.N. Godavarman Thirumulkpad vs. Union of India WP© 202 of 1995 and order dated 12/12/1996, the Supreme Court examined the National Forest Policy and issued certain directions in the light of the provisions of the Central Act. Direction 1 is important and reads as under:

“In view of the meaning of the word "forest" in the Act, it is obvious that prior approval of the Central Government is required for any non-forest activity within the area of any "forest". In accordance with Section 2 of the Act, all on-going activity within any forest in any State throughout the country, without the prior approval of the Central Government, must cease forthwith. It is, therefore, clear that the running of saw mills of any kind including veneer or plywood mills, and mining of any mineral are non-forest purposes and are, therefore, not permissible without prior approval of the Central Government. Accordingly, any such activity is prima facie violation of the provisions of the Forest Conservation Act, 1980. Every State Government must promptly ensure total cessation of all such activities forthwith”.

21.The Hon’ble Supreme court of India in T N Godavarman case (Supra) has clarified the scope of forest conservation act and definition of forest as the dictionary meaning irrespective of ownership. Relevant part of the judgment that is applicable in the present instance is reproduced here as follows:

“It has emerged at the hearing, that there is a misconception in certain quarters about the true scope of the Forest Conservation Act, 1980 (for short the ‘Act’) and the meaning of the word "forest" used therein. There is also a resulting misconception about the need of prior approval of the Central Government, as required by Section 2 of the Act, in respect of certain activities in the forest area which are more often of a commercial nature. It is necessary to clarify that position. The Forest Conservation Act, 1980 was enacted with a view to check further deforestation which ultimately results in

ecological imbalance; and therefore, the provisions made therein for the conservation of forests and for matters connected therewith, must apply to all forests irrespective of the nature of ownership or classification thereof. The word "forest: must be understood according to its dictionary meaning. This description cover all statutorily recognised forests, whether designated as reserved, protected or otherwise for the purpose of Section 2(i) of the Forest Conservation Act. The term "forest land", occurring in Section 2, will not only include "forest" as understood in the dictionary sense, but also any area recorded as forest in the Government record irrespective of the ownership. This is how it has to be understood for the purpose of Section 2 of the Act. The provisions enacted in the Forest Conservation Act, 1980 for the conservation of forests and the matters connected therewith must apply clearly to all forests so understood irrespective of the ownership or classification thereof." This aspect has been made abundantly clear in the decisions of this Court in *Ambica Quarry Works and ors. versus State of Gujarat and ors.* (1987 (1) SCC 213), *Rural Litigation and Entitlement Kendra versus State of U.P.* (1989 Suppl. (1) SCC 504), and recently in the order dated 29th November, 1996 in *W.P.(C) No.749/95 (Supreme Court Monitoring Committee vs. Mussorie Dehradun Development Authority and ors.* The earlier decision of this Court in *State of Bihar Vs. Banshi Ram Modi and ors.* (1985 (3) SCC 643) has, therefore, to be understood in the light of these subsequent decisions. We consider it necessary to reiterate this settled position emerging from the decisions of this court to dispel the doubt, if any, in the perception of any State Government or authority. This has become necessary also because of the stand taken on behalf of the State of Rajasthan, even at this late stage,

relating to permissions granted for mining in such area which is clearly contrary to the decisions of this court. It is reasonable to assume that any State Government which has failed to appreciate the correct position in law so far, will forthwith correct its stance and take the necessary remedial measures without any further delay”.

22.Fait Accompli Situation and Post Facto Clearance: That if the private respondent is not restrained from going ahead with the construction and change of land use, then it would complete the project causing irreversible damage to the environment and will then seek post-facto Forest Clearance from the authorities making it a fait accompli situation. Hon’ble Principal Bench of National Green Tribunal in number of cases and the recent one is in OA NO 37 of 2015 (S P Muthuraman Vs Union Of India) has hold all such post facto clearances are null and void.

GROUND

- A.** That the Unit has illegally occupied Forest Land without approval from Central Government under **Van (Sanrakshan Evam Samvardhan) Adhiniyam 1980** previously known as **Forest Conservation Act 1980**, hence the same is a continuing violation and needs to be evicted from Forest land and there after restoring and reclaiming the land with indigenous tree plantations on the said land.
- B.** For that the user agency has suppressed the fact that involvement of forest land in the expansion project and for the same the EC is liable to be withdrawn with immediate effect.
- C.** For that the user agency has failed to obtain Forest Clearance from the Central Government.

LIMITATION

That the Unit has illegally encroached forest land without prior approval from the competent authority and in this regard the applicant and the Naib Sarpanch of Marakuta GP has also made representations to all the concerned authorities on 21/07/2025 and 08/07/2025 respectively and the present application is filed within six months from the letter. Hence the application is filed in time and there is a subsisting cause of action because of the illegal encroachment of forest land and hence the original application is not barred by limitation.

INTERIM PRAYER

Constitute an independent fact finding committee to ascertain the factual position of involvement of forest land in the project and further assess the environmental compensation for ecological loss and illegal encroachment of forest land.

PRAYER

In view of the facts and ground set out in the Original application, the applicant humbly pray for the following reliefs

- I. Direct the Moefcc to withdraw the EC letter dated 01/10/2024 from immediate effect for suppression of facts.
- II. Direct the District Collector to Restore the Forest Land and evict the private respondent from the Forest land
- III. Direct the Private Respondent to remove structures exists over the forest land.
- IV. Constitute a committee to assess the environment compensation for illegal encroachment of forest land by the private respondent and recover the same.

- V. Fix the accountability of the public authorities for their inaction and identify the officers who has allowed the private respondent to operate while the Private respondent does not have forest clearance.

Pass such other orders/directions as may be deemed fit and proper (including appropriately moulding the reliefs) in the bonafide interests of justice.

DATE-01/09/2025



APPLICANTS THROUGH
ADVOCATE

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

EASTERN ZONE BENCH, KOLKATA

ORIGINAL APPLICATION NO OF 2025/EZ

IN THE MATTER OF:

SATRUGHAN MEHER

APPLICANT

VERSUS

STATE OF ODISHA AND OTHERS ...

RESPONDENTS

Affidavit

01 SEP 2025

I, SATRUGHAN MEHER, S/O, LATE LINGARAJ MEHER, AGED ABOUT- 49 YEARS, AT- SALETIKIRA, PO-MARAKUTA, PS- JHARSUGUDA SADAR, DIST-JHARSUGUDA, 768202 hereby solemnly affirm, and declare as under:

- 1. That I am the Applicant in the abovementioned Original Application. I am fully conversant with the facts and circumstances of the case and therefore competent to swear this affidavit.
2. That I have read over the contents of the accompanying Original Application and the same is true and correct and is drafted on my instruction

Satrughan Meher DEPONENT

VERIFICATION 01 SEP 2025

Verified on this the day of ... 01 SEP 2025 at Bhubaneswar that the contents of the above affidavit are true and correct. No part of it is false and nothing material has been concealed there from.

Identified By

Satrughan Meher DEPONENT



The above named deponent(s) ... identified by Sri. S.P. Pant Advocate, Bhubaneswar ... on oath the contents of this affidavit are true to the best of his / her / their knowledge and belief

JANMEJAYA RAUTRAY NOTARY, GOVT OF ODISHA BHUBANESWAR REGD. NO. ON-86/2012 Mob No-7978581217



सत्यमेव जयते

File No:J-11011/494/2007-IA.II(I)
 Government of India
 Ministry of Environment, Forest and Climate Change
 IA Division



Dated 23/10/2023



To,

M/s. Orissa Metaliks Private Limited
 GRASTIN PLACE, ORBIT 3RD FLOOR ROOM NO . 3B, KOLKATA, KOLKATA, WEST
 BENGAL, NEAR BANSAL COURT, 700001
 Email: orissametalikspvtltd@gmail.com

Subject: Transfer of Environment Clearance titled “Expansion of integrated steel plant (Sponge Iron (10,50,000 TPA); Pig Iron (10,60,000 TPA); Pellet Plant (6,00,000 TPA); Steel Melting Shop (10,50,000 TPA); Captive Power Plant (85 MW); Coal Washery (15,00,000 TPA) and Coke oven Battery (6,00,000 TPA) at Village - Marakuta, District Jharsuguda, Odisha” from M/s. MSP Metaliks Limited to M/s. Orissa Metaliks Private Limited – regarding

Sir/Madam,

This is in reference to your application submitted to MoEF&CC vide proposal number IA/OR/IND1/442388/2023, dated 19/09/2023 requesting the Ministry to transfer the Environment Clearance accorded by MoEF&CC vide letter no. J-11011/494/2007-IA. II(I) dated 13/07/2009 from M/s. MSP Metaliks Limited to M/s. Orissa Metaliks Private Limited.

2. The particulars of the proposal are as below :

| | |
|--|---|
| (i) EC Identification No. | EC23A1001OR5864822T |
| (ii) File No. | J-11011/494/2007-IA.II(I) |
| (iii) Clearance Type | Transfer of EC |
| (iv) Category | A |
| (v) Project/Activity Included Schedule No. | 3(a) Metallurgical Industries (ferrous and non ferrous),4(b) Coke oven plants,2(a) Coal washeries,1(d) Thermal Power Plants,1(d) Thermal Power Plants |
| (vi) Sector | Industrial Projects - 1 |

| | |
|--|--|
| (vii) Name of Project | Expansion of integrated steel plant (Sponge Iron (10,50,000 TPA); Pig Iron (10,60,000 TPA); Pellet Plant (6,00,000 TPA); Steel Melting Shop (10,50,000 TPA); Captive Power Plant (85 MW); Coal Washery (15,00,000 TPA) and Coke oven Battery (6,00,000 TPA) at Village - Marakuta, District Jharsuguda, Odisha by M/s MSP Metaliks Limited |
| (viii) Name of Company/Organization | M/s. Orissa Metaliks Private Limited |
| (ix) Location of Project (District, State) | JHARSUGUDA, ODISHA |
| (x) Issuing Authority | MoEF&CC |
| (xi) EC Date | 13/07/2009 |
| (xiii) Details of Transferee | M/s. Orissa Metaliks Private Limited., 1, GARSTIN PLACE, ORBIT HOUSE, 3RD FLOOR, ROOM NO. 3B KOLKATA, WEST BENGAL, INDIA, Kolkata, 315, 19, NEAR BANSAL COURT, 700001 |
| (xiv) Details of Transferor | M/s MSP Metaliks Limited, 1, GARSTIN PLACE, ORBIT HOUSE, 3RD FLOOR, ROOM NO. 3B KOLKATA, WEST BENGAL, INDIA, Kolkata, 315, 19, 700001 |

3. The Ministry of Environment, Forest and Climate Change (MoEF&CC) has examined the request submitted by you and the following points are noted:

- (i). Environment clearance (EC) to the project cited above was initially accorded by the Ministry vide letter no J-11011/494/2007-IA.II(I) dated 13/07/2009 in the name of M/s. MSP Metaliks Limited under the provisions of the EIA Notification, 2006 for integrated steel plant (Sponge Iron (10,50,000 TPA); Pig Iron (10,60,000 TPA); Pellet Plant (6,00,000 TPA); Steel Melting Shop (10,50,000 TPA); Captive Power Plant (85 MW); Coal Washery (15,00,000 TPA) and Coke oven Battery (6,00,000 TPA).
- (ii). Further PP submitted that for change in configuration of plant an application was submitted to MOEFCC, New Delhi vide letter no. 21.09.2009 & in 4th Reconstituted Expert Appraisal Committee (Industry-1) MoEFCC, New Delhi meeting held on 26th & 27th October 2009 the project was considered on 27th October 2009 and after detail deliberation the project was recommended for change in plant configuration and capacity of plant. The sponge iron production capacity has reduced by 56,000 TPA and PP obtained the CTE as per the change in configuration.
- (iii). According to the records made available by the project proponent obtained CTE vide order No 2517/Ind-II-NOC-5204 dated 20.02.2010 and CTO was obtained for partial implementation vide letter 925/III-CON(Operate)203 dated 21.04.2011 and Letter No 5772/IND-1-CON-5973 dated 31.03.2015 from SPCB, Odisha.
- (iv). According to the records made available by the project proponent, the following are the facilities as per EC and its implementation status is given at **Annexure I**.
- (v). Reasons for transfer of EC: M/s MSP Metaliks Limited has gone in 'Liquidation' & M/s Orissa Metaliks Private Limited (OMPL) has purchased/acquired the assets of MSP Metaliks Limited on "assets sale basis" under liquidation under the order (I.A No. 616/KB/2022, dated

11.07.2022) connected with CP (IB) No. 580/KB/2020 of the National Company Law Tribunal (NCLT) Kolkata bench, Kolkata after being a 'Successful Bidder' on relation to E-Auction held on 06.05.2022. Now, M/s Orissa Metaliks Private Limited (OMPL) is operating the plant under the name of M/s MSP Metaliks Limited after obtaining Consent to Operate from State Pollution Control Board, Odisha.

Post-acquisition, new management of the company started revamping work of the units and applied for renewal of consent to operate to OSPCB with requisite fees & OSPCB issued renewal of consent to operate in phased manner dated 17.08.2022, 07.01.2023 and renewed on 22.03.2023 (valid up to 31.03.2024) for operation of 8 x 100 TPD DRI, 24 MW (8 MW WHRB + 16 MW AFBC) Captive Power Plant, 2 x 30 T I.F. (SMS), 4,60,000 TPA Sinter Plant, 6,00,000 TPA Pellet Plant, and 2 X 4,000 Nm³/Hr Producer gas plant and dated 13.06.2023 for 1,88,000 TPA Blast furnace. Revamping work of, 7,00,000 TPA Coal Washery and 2, 40,000 TPA Coke oven Battery is in progress and application made to SPCB, Odisha for consent to operate is in progress.

(vi). Documents submitted for EC transfer

(a) Form No.7 for transfer of Environmental Clearance.

(b) NOC by way of affidavit in non-judicial stamp certificate dated 29/08/2023 from M/s. MSP Metaliks Limited.

(c) Undertaking by way of affidavit in non-judicial stamp certificate dated 29/08/2023 by M/s. Orissa Metaliks Private Limited that they will abide/obey all the conditions stipulated in the Environment Clearance by MoEF&CC vide letter no. vide F.No. 11011/494/2007-IA-II(I) dated 13.07.2009.

(d) NCLT Kolkata order dated 18/08/2023.

4. This Ministry hereby accepts your request for transfer the implemented facility of Environment Clearance accorded by MoEF&CC vide letter no. J-11011/494/2007-IA. II (I) dated 13/07/2009 as per Annexure I table, i.e. DRI kiln (2,40,000 TPA), Mini Blast Furnace (1,88,000 TPA), Captive Power plant (8 MW WHRB +16 MW AFBC), Steel Melting Shop(1,07,700 TPA), Coal washery (7,00,000 TPA), Sinter Plant (4,60,000 TPA), Pellet Plant(6,00,000 TPA) and Coke oven battery 2,40,000 TPA from M/s. MSP Metaliks Limited to M/s. Orissa Metaliks Private Limited, subject to satisfactory compliance to all the stipulated specific and general conditions.

5. You are hereby requested to obtain Consent to Operate in the name of to M/s. Orissa Metaliks Private Limited from State Pollution Control Board.

6. M/s. Orissa Metaliks Private Limited shall comply with the all specific and general conditions stipulated in the Environment Clearance letter of even no. dated 13/07/2009.

7. In case, there is a change in the scope of the project, fresh Environment Clearance shall be obtained.

8. This issues with the approval of the Competent Authority.

(Dr. R. B. Lal)

Scientist 'F'/ Director

Tel: 011-20819346

Email-rb.lal@nic.in

Copy To

1. The Principal Secretary, Department of Forest and Environment, Government of Odisha, Bhubaneswar, Odisha
2. Director General of Forest, Ministry of Environment, Forest and Climate Change, New Delhi
3. Principal Chief Conservator of Forests & HoFF, Aranya Bhawan, Chandrasekharpur, Bhubaneswar - 751 023, Odisha
4. The Regional Officer, Ministry of Environment, Forest And Climate Change, Integrated Regional Office, A/3, Chandrasekharpur, Bhubaneswar – 751023 ODISHA
5. The Member Secretary, Central Pollution Control Board, Parivesh Bhawan, CBD-cum-Office Complex, East Arjun Nagar, Delhi – 32
6. The Member Secretary, Central Ground Water Authority, Jamnagar House, 18/11, Man Singh Road Area, New Delhi, Delhi 110001
7. The Member Secretary, Odisha State Pollution Control Board, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit - VIII, Bhubaneswar -12 Odisha.
8. Monitoring Cell, Ministry of Environment, Forest and Climate Change, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi.
9. District Collector, Jharsuguda, Odisha.
10. M/s. MSP Metallics Limited -for information
11. Guard File/Monitoring File/ Parivesh Portal /Record File.

Additional EC Conditions

1. This EC Transfer is granted subject to final outcome of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, if any, as may be applicable to this project.
2. This EC Transfer granted to the project/ activity is strictly under the provisions of the EIA Notification, 2006 and its amendments issued from time to time. It does not tantamount/ construe to approvals/ consent/ permissions etc., required to be obtained or standards/conditions to be followed under any other Acts/Rules/Subordinate legislations, etc., as may be applicable to the project.

facilities as per EC and its implementation status

| S No | Facilities/ Activities | Unit Configuration In EC dated 13/07/2009 | Implementation status as per CTO |
|-------------|---------------------------------------|---|---|
| 1 | DRI kiln | (4x100) +(4x175) + (4x550) Rotary Kilns Total capacity 10,50,000 TPA | 8x100 TPD, Implemented capacity 2,40,000 TPA |
| 2 | Mini Blast Furnace | (1x215 m ³) +(1x300 m ³)+(2x380 m ³) Total capacity 10,60,000 | 1x215 m ³ , Implemented capacity 1,88,000 TPA |
| 3 | Captive Power plant WHRB+CFBC | (4x2.5+25+50) 85 MW | 8 MW WHRB +16 MW AFBC Implemented capacity 24 MW |
| 4 | Steel Melting shop | IF ((1x15 MT) + (2x60 MT))+SAF with LD (3x18MT+1x20MT) Total capacity 10,50,000 TPA | IF (2 x 30 T) Implemented capacity 1,07,700 TPA |
| 5 | Coal washery | (7,00,000+8,00,000) Total capacity 15,00,000 | Implemented capacity 7,00,000 TPA |
| 6 | Sinter Plant | 4,60,000 TPA | Implemented capacity 4,60,000 TPA |
| 7 | Pellet Plant | 6,00,000 TPA | Implemented capacity 6,00,000 TPA |
| 8 | Coke oven battery (Non-recovery type) | 6,00,000 TPA 5x0.12 MT) | Implemented capacity 2,40,000 TPA |



सत्यमेव जयते

File No: IA-J-11011/494/2007-IA-II(IND-I)
Government of India
Ministry of Environment, Forest and Climate Change
IA Division



Date 01/10/2024



To,

M/s. ORISSA METALIKS PRIVATE LIMITED
 GRASTIN PLACE, ORBIT 3RD FLOOR ROOM NO . 3B, KOLKATA, Kolkata, KOLKATA, WEST
 BENGAL, NEAR BANSAL COURT, 700001
 Email: orissametalikspvtltd@gmail.com

Subject: Expansion of existing implemented project [1x225 m3 MBF (1,88,000 TPA), 1x40 m2 Sinter Plant (4,60,000 TPA), 8x100 TPD DRI Plant (2,40,000 TPA), 2x30 T I.F. SMS (1,07,700 TPA), 1x0.7 MTPA Coal washery, 2x0.12 MTPA Nonrecovery type Coke Oven Plant, 1x0.6 MTPA Pellet plant, 2x4,000 Nm3/hr PGP, 16 MW AFBC, 8x1.0 MW (8.0 MW) WHRB Based CPP from existing DRI Plant] to Integrated Steel Plant of capacity 1.7 Million TPA (Finished Steel) with 275 MW CPP and 1.25 million TPA Cement Grinding Unit by M/s ORISSA METALIKS PRIVATE LIMITED, located at Village: Marakuta & Budhipadar, P.O.: Marakuta, District: Jharsuguda , Odisha- Grant of Environmental Clearance

Sir/Madam,

This is in reference to your application submitted to MoEF&CC vide proposal number IA/OR/IND1/465768/2024 dated 16/04/2024 for grant of prior Environmental Clearance (EC) to the proposed project under the provision of the EIA Notification 2006 and as amended thereof.

2. The particulars of the proposal are as below :

| | |
|---|--|
| (i) EC Identification No. | EC24A1001OR5752073N |
| (ii) File No. | IA-J-11011/494/2007-IA-II(IND-I) |
| (iii) Clearance Type | Fresh EC |
| (iv) Category | A |
| (v) Project/Activity Included Schedule No. | 3(a) Metallurgical Industries (ferrous and non ferrous),2(a) Coal washeries,3(b) Cement plants ,2(b) Mineral beneficiation,4(b) Coke oven plants,1(d) Thermal Power Plants,1(d) Thermal Power Plants |
| (vi) Sector | Industrial Projects - 1 |
| (vii) Name of Project | Expansion of existing implemented project [1x225 m3 MBF (1,88,000 TPA), 1x40 m2 Sinter Plant (4,60,000 TPA), 8x100 TPD DRI Plant (2,40,000 |

| | |
|---|---|
| | TPA), 2x30 T I.F. SMS (1,07,700 TPA), 1x0.7 MTPA Coal washery, 2x0.12 MTPA Nonrecovery type Coke Oven Plant, 1x0.6 MTPA Pellet plant, 2x4,000 Nm ³ /hr PGP, 16 MW AFBC, 8x1.0 MW (8.0 MW) WHRB Based CPP from existing DRI Plant] to Integrated Steel Plant of capacity 1.7 Million TPA (Finished Steel) with 275 MW CPP and 1.25 million TPA Cement Grinding Unit |
| (viii) Name of Company/Organization | ORISSA METALIKS PRIVATE LIMITED |
| (ix) Location of Project (District, State) | JHARSUGUDA, ODISHA |
| (x) Issuing Authority | MoEF&CC |
| (xi) Applicability of General Conditions as per EIA Notification, 2006 | No |

3. The proposed project activity is listed at schedule no. '3(a)' Metallurgical industries (ferrous & non-ferrous), '1(d)' Captive Power Plant, '2(a)' Coal Washery, '2(b)' Mineral beneficiation, '3(b)' Cement Plant (grinding unit) and '4(b)' Coke Oven Plant under Category "A" of the schedule of the EIA Notification, 2006 and appraised at Central Level.

4. The instant proposal was considered in the 63rd EAC Meeting held during 23-25th July, 2024 wherein after detailed deliberations, the committee recommended the proposal for grant of Environment Clearance under the provisions of EIA Notification, 2006 subject to the stipulation of specific conditions and general conditions. The minutes of the meeting and all the project documents are available on PARIVESH portal which can be accessed at <https://parivesh.nic.in>.

5. The details of the proposal are as per the EIA/EMP report submitted by the proponent. The salient features of the proposal as presented during the above-mentioned meetings of EAC (Industry 1 Sector) are at **Annexure-II**.

6. The Unit configuration and capacity of the proposed project is at **Annexure-III**.

7. The EAC, in its 63rd EAC Meeting held during 23-25th July, 2024, inter-alia, deliberated the following:

i. The instant proposal is for expansion of existing implemented project [1 x 225 m³ MBF (1,88,000 TPA), 1 x 40 m² Sinter Plant (4,60,000 TPA), 8 x 100 TPD DRI Plant (2,40,000 TPA), 2 x 30 T I.F. SMS (1,07,700 TPA), 1 x 0.7 MTPA Coal washery, 2 x 0.12 MTPA Non-recovery type Coke Oven Plant, 1 x 0.6 million TPA Pellet plant, 2 x 4,000 Nm³/hr Producer Gas Plant, 16 MW AFBC, 8 x 1.0 MW (8.0 MW) WHRB Based CPP from existing DRI Plant] to Integrated Steel Plant of capacity 1.7 million TPA (Finished Steel) with 275 MW Captive Power Plant and 1.25 million TPA Cement Grinding Unit by addition of some facilities and by revamping, augmentation, up-gradation/modification of existing technologies & facilities and increasing annual working days to 330 days.

ii. The existing project was accorded environmental clearance in the name M/s MSP Metalics Limited vide F. No. J-11011/494/2007-IA II(I), dated 13.07.2009; recommended for change in plant configuration and capacity of plant in 4th Reconstituted Expert Appraisal Committee (Industry-1) MOEF&CC, New Delhi meeting held on 26th & 27th October 2009 and transfer of Environmental Clearance from M/s MSP Metalics Limited to M/s Orissa Metaliks Private Limited vide F. No. J-11011/494/2007-IA-II(I) dated 23.10.2023. Consent to Operate for the existing unit was accorded by State Pollution Control Board, Odisha vide Consent Order No. 4527/IND-I-CON-5973 dated 30.03.2024. The validity of CTO is up to 31.03.2025.

iii. The EAC, constituted under the provision of the EIA Notification, 2006 comprising Expert Members/domain experts in various fields, examined the proposal submitted by the Project Proponent in desired format along with EIA/EMP reports prepared and submitted by the Consultant accredited by the QCI/ NABET on behalf of the Project Proponent.

iv. The EAC noted that the Project Proponent has given an undertaking that the data and information given in the application and enclosures are true to the best of his knowledge and belief and no information has been suppressed in the EIA/EMP reports. If any part of data/information submitted is found to be false/ misleading at any stage, the project will

be rejected and Environmental Clearance given, if any, will be revoked at the risk and cost of the project proponent.

v. The Committee noted that the EIA reports are in compliance of the ToR issued for the project, reflecting the present environmental status and the projected scenario for all the environmental components. The Committee deliberated on the proposed mitigation measure towards Air, Water, Noise and Soil pollutions. The Committee suggested that the storage of toxic/explosive raw materials/products shall be undertaken with utmost precautions and following the safety norms and best practices.

vi. The EAC also took into consideration the drone survey of the project site and kml file on the Google Earth presented by the project proponent along with DSS of the project site on PARIVESH and made following deliberations accordingly.

vii. Total project area is 107.93 ha [Private (Non-agricultural/unused): 15.22 ha; Govt.: 92.71 ha]. Out of total 107.93 Hectares (266.7 Acres) of land, 103.82 Hectares (256.54 Acres) of industrial land is in possession of M/s MSP Metallic Ltd. and rest of the land 4.12 Hectares (10.17 Acres); concurrence obtained from private rayats. An application has already been submitted to Odisha Industrial Infrastructure Development Corporation vide letter dated 05.12.2023 for name change from M/s MSP Metaliks Limited to M/s Orissa Metaliks Private Limited and is in progress. The EAC opined that PP shall obtain desired name change from M/s MSP Metaliks Limited to M/s Orissa Metaliks Private Limited at the earliest and submit the status to the IRO with the half yearly compliance report.

viii. The PP reported that the project site falls within Jharsuguda-Ib Valley Severely Polluted Area. The EAC opined that action plan in compliance to the CEPI Guidelines shall be strictly implemented.

ix. The EAC went through the drone video presented by the PP/Consultant noting the presence of high tension power lines passing over the project site. It noted that HT powerlines are source of emf raditions which are hazardous to human and animal health, industrial accidents, and hence, necessary precautions are required to be taken. The PP reported that there are two transmission lines "132 KV Budhipadar Jorabaga (MCL) D. C. line from Loc. No. 4 to 12 and 220 KV, IB Thermal (OPGC) DC Line" passing through the land of proposed project area. The company has already made applications to authority, OPTCL vide letters dated 28.09.2023 and 25.04.2024 for diversion of transmission lines and necessary processing fees has been paid in favour of "OPTCL, Bhubaneswar." The company has received Letters from the office of the Executive Director, Western Zone, Odisha Power Transmission Corporation Limited, Burla vide letter No. WZ-JSG-PSI-01/2024/6'67 (1) and WZ-JSG-PSI-01/2024/668 (1) dated 12.06.2024 stating that the proposal w.r.t. diversion of existing 132 KV line and 220 KV, IB Thermal (OPGC) DC line is under active process and consideration. The PP has further submitted an affidavit dated 25.07.2024 stating that the management of the company shall take necessary initiatives to complete the diversion of the said transmission lines within six (06) months from the date of grant of environmental clearance and will not install and implement the proposed units within the safety barrier of the said transmission lines as per latest The Indian Electricity Rules till diversion of the same. The EAC deliberated on the issue in detail, and advised the PP to take required measures to ensure that the HT line is shifted as per the committed timelines. It further asked the PP to ensure that the proposed expansion project activities under the HT line are not to be commenced till the HT line is shifted from the project site. All activities to be carried out as per the various provisions of the Indian Electricity Rules towards working near and under the HT line and an intimation regarding shifting of HT line be sent to concerned IRO also.

x. There are rich habitation nearby along with other sensitive areas within the study area of the project site. The EAC opined that proponent shall take appropriate environmental safeguard measures to minimise the impact on the habitation of the locals. The project proponent needs to strengthen green belt all around the plant area to reduce the dust pollution. The PP shall also include some of these locations in its environmental monitoring programme.

xi. Ib River is at a distance of 0.7 km in SW alongwith other water bodies are found in the 10 km radius of the Plant Site are within the study area of the project site. PP has reported that the study area is mainly drained by the river IB along with its Tributaries (Bhedan River). It is beyond 0.7 km and NOC has been obtained regarding industry not located within flood plain of 25 years chance flood from the Chief Engineer & Basin Manager Mahanadi Basin, Burla vide letter dated 08.01.2024. HFL was recorded 200.55 m on 17.07.2001 at Deogaon gauge. The EAC opined that a robust and full proof Drainage Conservation scheme to protect the natural drainage and its flow parameters; along with Soil conservation scheme and multiple Erosion control measures shall be implemented.

- xii. PP has submitted Letter dated 01.02.2024 obtained from DFO, Jharsuguda stating that proposed expansion project is not located on forest land and confirmation of non-existence of National Park, Wildlife Sanctuary, Wildlife Corridor within 10 km radius.
- xiii. Total water requirement will be 10,656 m³/day out of which 9,984 m³/day of fresh water requirement will be obtained from the Surface water (IB River) and the remaining requirement of 672 m³/day will be met from the Ground Water & Harvested rain water. The EAC deliberated on the water requirement is of the opinion that PP shall obtain necessary permission from the Competent Authority in this regard. Also, PP shall withdraw ground water only for domestic purpose.
- xiv. The Committee has deliberated on the baseline data and incremental GLC due to the proposed project and found it satisfactory.
- xv. There are ten faunal species which belong to Schedule-I of the Wildlife (Protection) Act 1972, (as per amended list in 2022) exist in the study area. Wild life conservation plan has been prepared and submitted to the Divisional Forest Officer, Jharsuguda Forest Division vide letter no. OMPL/JSG/2023-24/1-E/110, dated 26th February 2024 for conservation of Schedule-I fauna. The DFO, Jharsuguda vide letter no. 3472/4(F)(Misc.), Jharsuguda dated 18.06.2024 stated that the Wild life conservation plan is under review stage. The EAC opined that recommendations of the conservation plan shall be strictly implemented.
- xvi. The Committee also deliberated on the public hearing issues along with action plan submitted by the proponent to address the issues raised during the public hearing and found it satisfactory.
- xvii. The PP has submitted that existing green belt has been developed in 34.26 ha. area which is about 33% of the total project area of 103.82 ha with total sapling of 66,230 Trees till March 2024. Proposed greenbelt will be developed in 1.81 ha which is about 1.67% of the total project area. Thus total of 36.07 ha area (33.4% of total project area) will be developed as greenbelt. Total no. of 90,175 saplings will be planted and nurtured in 36.07 hectares in 02 years. In compliance with mechanism evolved by MOEFCC for environmental management of critically and severely polluted areas, an area of 7.102 Hectares (17.52 Acres) adjoining surrounding area with 17,775 nos. of tree saplings shall be planted to meet 40% greenbelt cover. The EAC deliberated on the greenbelt action plan and budget earmarked for developing the greenbelt and is of the opinion that as committed, PP shall ensure greenbelt development in 40% of the total project area.
- xviii. The committee deliberated details of carbon foot prints and carbon sequestration study w.r.t. proposed project and found them to be satisfactory.
- xix. The EAC deliberated on the CCR obtained from IRO, MoEF&CC along with the ATR and closure report of IRO and found it satisfactory.
- xx. The EAC also deliberated on the ADS reply of the project proponent and found it satisfactory.
- xxi. The EAC also deliberated on the written submission of the project proponent and found it satisfactory.
- xxii. The EAC deliberated on the proposal with due diligence in the process as notified under the provisions of the EIA Notification, 2006, as amended from time to time and accordingly made the recommendations to the proposal. The Experts Members of the EAC found the proposal in order and recommended for grant of environmental clearance.
- xxiii. The environmental clearance recommended to the project/activity is strictly under the provisions of the EIA Notification 2006 and its subsequent amendments. It does not tantamount/construe to approvals/consent/permissions etc. required to be obtained or standards/conditions to be followed under any other Acts/ Rules/ Subordinate legislations, etc., as may be applicable to the project. The project proponent shall obtain necessary permission as mandated under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981, as applicable from time to time, from the State Pollution Control Board, prior to construction & operation of the project.
- xxiv. The EAC also reviewed the EC conditions (specific and general) pertaining to Industry-I projects and observed that

some of the specific conditions stipulated so far in the previously recommended EC projects are common and applicable to most of the projects in general. In view of the same, the General Conditions (in case of EC projects) have been revised through reallocation of these common conditions from specific to General Conditions (in case of EC projects). Accordingly, the instant project is also being stipulated with the modified General conditions.

8. The EAC (Industry-1 Sector), in its 63rd EAC Meeting held during 23-25th July, 2024, based on information & clarifications provided by the project proponent and after detailed deliberations **recommended** the proposal for grant of Environment Clearance subject to stipulation of specific and general EC conditions as detailed in the point below.

9. The MoEF&CC has examined the proposal in accordance with the Environment Impact Assessment (EIA) Notification, 2006 & further amendments thereto and after accepting the recommendations of the Expert Appraisal Committee (Industry-1 Sector) hereby decided to grant **Environment Clearance** for instant proposal of **M/s Orissa Metaliks Private Limited** under the provisions of EIA Notification, 2006 subject to the following specific conditions and general conditions **(Annexure-I)**

10. The Ministry reserves the right to stipulate additional conditions, if found necessary at subsequent stages and the project proponent shall implement all the said conditions in a time bound manner. The Ministry may revoke or suspend the environmental clearance, if implementation of any of the above conditions is not found satisfactory.

11. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.

12. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

13. The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and Rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts and any other Court of Law relating to the subject matter.

14. This issues with approval of the Competent Authority.

(Dinesh Runiwal)
Scientist 'F'/Director
Tel: 011-20819346
Email-d.runiwal@gov.in

Copy To

1. The Principal Secretary, Department of Forest and Environment, Government of Odisha, Bhubaneswar, Odisha
2. Director General of Forest, Ministry of Environment, Forest and Climate Change, New Delhi
3. Principal Chief Conservator of Forests & HoFF, Aranya Bhawan, Chandrasekharpur, Bhubaneswar - 751 023, Odisha
4. The Regional Officer, Ministry of Environment, Forest And Climate Change, Integrated Regional Office, A/3, Chandrasekharpur, Bhubaneswar – 751023 ODISHA
5. The Member Secretary, Central Pollution Control Board, Parivesh Bhawan, CBD-cum-Office Complex, East Arjun Nagar, Delhi – 32
6. The Member Secretary, Central Ground Water Authority, Jamnagar House, 18/11, Man Singh Road Area, New Delhi, Delhi 110001
7. The Member Secretary, Odisha State Pollution Control Board, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit - VIII, Bhubaneswar -12 Odisha.

8. Monitoring Cell, Ministry of Environment, Forest and Climate Change, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi.

9. District Collector, Jharsuguda, Odisha.

10. Guard File/Monitoring File/ Parivesh Portal /Record File.

(Dinesh Runiwal)
Scientist 'F'/Director

Annexure 1

Specific EC Conditions for (Metallurgical Industries (Ferrous And Non Ferrous))

1. Specific

| S. No | EC Conditions |
|-------|--|
| 1.1 | This Environmental clearance is granted subject to final outcome of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, if any, as may be applicable to this project. |
| 1.2 | The project proponent shall comply with all the environmental protection measures and safeguards proposed in the documents submitted to the Ministry. All the recommendations made in the EIA/EMP in respect of environmental management, and risk mitigation measures relating to the project shall be implemented. |
| 1.3 | The project proponent shall utilize modern technologies for capturing of carbon emitted and shall also develop carbon sink/carbon sequestration resources capable of capturing more than emitted. The implementation report shall be submitted to the IRO, MoEF&CC in this regard. |
| 1.4 | PP shall obtain desired name change from M/s MSP Metaliks Limited to M/s Orissa Metaliks Private Limited at the earliest and submit the status to the IRO with the half yearly compliance report. |
| 1.5 | In pursuance to MoEF&CC OMs dated 31st October, 2019 & 30th December, 2019 issued in compliance of the order of Hon'ble NGT in OA No. 1038/2018 dated 19th August, 2019, the compliance of all the conditions applicable to CEPI shall be implemented as per the submitted plan. |
| 1.6 | PP shall ensure that the HT line is shifted as per the committed timelines, and the proposed expansion project activities under the HT line are not commenced on the project site, till the HT line is shifted. It shall take all precautions as per the Indian Electricity Rules while working near and under the HT line. An intimation regarding shifting of HT line shall be sent to the concerned IRO, MoEF&CC also. |
| 1.7 | There are rich habitation nearby along with other sensitive areas within the study area of the project site. Proponent shall take appropriate environmental safeguard measures to minimise the impact on the habitation of the locals. The project proponent needs to strengthen green belt all around the plant area to reduce the dust pollution. The PP shall also include some of these locations in its environmental monitoring programme. |
| 1.8 | Ib River is at a distance of 0.7 km in SW alongwith other water bodies are found in the 10 km radius of the Plant Site are within the study area of the project site. A robust and full proof Drainage |

| S. No | EC Conditions |
|-------|---|
| | Conservation scheme to protect the natural drainage and its flow parameters; along with Soil conservation scheme and multiple Erosion control measures shall be implemented. |
| 1.9 | Total water requirement of 10,656 m ³ /day shall be obtained from Surface water (IB River 9,984 m ³ /day) and the remaining requirement of 672 m ³ /day from the Ground Water & Harvested rain water. PP shall obtain necessary permission from the Competent Authority in this regard. Also, PP shall withdraw ground water only for domestic purpose. |
| 1.10 | Three tier Green Belt shall be developed in atleast 40% of the project area, as committed, of adequate width and tree density shall not be less than 2500 per ha. Survival rate of green belt developed shall be monitored on periodic basis to ensure that damaged plants are replaced with new plants in the subsequent years. PP shall also develop greenbelt in the form of shelter belt comprising of total of 6 rows of 2x2 m plantation with tall trees & broad leaves with thick canopy along with windshield inside the plant premises to act as green barrier for air pollution & noise levels towards sensitive areas nearby project site. Compliance status in this regard, shall be submitted to concerned Regional Office of the MoEF&CC. |
| 1.11 | The recommendations of the approved Site-Specific Wildlife Management Plan shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report to the concerned Regional Office of the MoEF&CC. |
| 1.12 | All the commitments made towards socio-economic development of the nearby villages shall be satisfactorily implemented. The action plan based on the social impact assessment study of the project as per the EMP in accordance to the Ministry's OM dated 30.09.2020 amounting to Rs. 22.50 Crores shall be strictly implemented and progress shall be submitted to the Regional Office of MoEF&CC. |
| 1.13 | The project proponent shall undertake village adoption programme and prepare and implement the action plan to develop them into a model village. |
| 1.14 | PP shall make use of renewable energy sources to meet part of the initial phase's energy needs as of now. PP shall undertake installation of solar power plant, as committed. |
| 1.15 | PP shall prepare and implement the action plan for continual improvement of housekeeping at the project premises. |

Standard EC Conditions for (Metallurgical Industries (ferrous and non ferrous))

1. Statutory Compliance

| S. No | EC Conditions |
|-------|--|
| 1.1 | The Environment Clearance (EC) granted to the project/ activity is strictly under the provisions of the EIA Notification, 2006 and its amendments issued from time to time. It does not tantamount/ construe to approvals/ consent/ permissions etc., required to be obtained or standards/conditions to be followed under any other Acts/Rules/Subordinate legislations, etc., as may be applicable to the project. |

| S. No | EC Conditions |
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| 1.2 | This Environmental clearance is granted subject to final outcome of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, if any, as may be applicable to this project. |

2. Air Quality Monitoring And Preservation

| S. No | EC Conditions |
|-------|--|
| 2.1 | The project proponent shall install 24x7 continuous emission monitoring system at process stacks to monitor stack emission as well as 06 Nos. Continuous Ambient Air Quality Station (CAAQMS) for monitoring AAQ parameters with respect to standards prescribed in Environment (Protection) Rules 1986 as amended from time to time. The CEMS and CAAQMS shall be connected to SPCB and CPCB online servers and calibrate these systems from time to time according to equipment supplier specification through labs recognized under Environment (Protection) Act, 1986 or NABL accredited laboratories. (case to case basis small plants: Manual; Large plants: Continuous and their no's.) |
| 2.2 | The project proponent shall carryout Continuous Ambient Air Quality monitoring for common/criterion parameters relevant to the main pollutants released (e.g. PM10 and PM2.5 in reference to PM emission, and SO2 and NOx in reference to SO2 and NOx emissions) within and outside the plant area (at least at four locations one within and three outside the plant area at an angle of 120° each), covering upwind and downwind directions. |
| 2.3 | The project proponent shall monitor fugitive emissions in the plant premises at least once in every quarter through laboratories recognized under Environment (Protection) Act, 1986 or NABL accredited laboratories. |
| 2.4 | Sampling facility at process stacks and at quenching towers shall be provided as per CPCB guidelines for manual monitoring of emissions. |
| 2.5 | Appropriate Air Pollution Control (APC) system shall be provided for all the dust generating points including fugitive dust from all vulnerable sources, so as to comply prescribed stack emission and fugitive emission standards. |
| 2.6 | The project proponent shall provide leakage detection and mechanized bag cleaning facilities for better maintenance of bags. |
| 2.7 | Sufficient number of mobile or stationery vacuum cleaners shall be provided to clean plant roads, shop floors, roofs, regularly. |
| 2.8 | Recycle and reuse iron ore fines, coal and coke fines, lime fines and such other fines collected in the pollution control devices and vacuum cleaning devices in the process after briquetting/agglomeration. |
| 2.9 | The project proponent shall provide primary and secondary fume extraction system at all heat treatment furnaces. |
| 2.10 | Wind shelter fence and chemical spraying shall be provided on the raw material stock piles. |

| S. No | EC Conditions |
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| 2.11 | Design the ventilation system for adequate air changes as per prevailing norms for all tunnels, motor houses, Oil Cellars. |
| 2.12 | Pollution control system in the plant shall be provided as per the CREP Guidelines of CPCB. |
| 2.13 | The project proponent shall adopt the Clean Air practices like mechanical collectors, wet scrubbers, fabric filters (bag houses), electrostatic precipitators, combustion systems (thermal oxidizers), condensers, absorbers, adsorbers, and biological degradation. Controlling emissions related to transportation shall include emission controls on vehicles as well as use of cleaner fuels. Sufficient numbers of additional truck mounted Fog/Mist water cannons shall be procured and operated regularly inside the project premises and also in the surrounding villages to arrest suspended dust in the atmosphere. |
| 2.14 | Bag filters shall be cleaned regularly and efficiency of bag filter system shall be monitored at regular intervals. |
| 2.15 | Water Sprinklers/Water mist system shall be installed near raw material yards, operational units and other strategic locations to control fugitive emissions from the plant. |
| 2.16 | The particulate matter emissions from the process stacks shall be less than 30 mg/Nm ³ and measures shall be undertaken as per the submitted action plan. Efficient Air monitoring equipment shall be installed. |
| 2.17 | Following additional arrangements to control fugitive dust shall be provided: a. Fog / Mist Sprinklers at all on bulk raw material storage area (at the transfer points) like Iron Ore, Coal and for Fly Ash and similar solid waste storage areas. b. Proper covered vehicle shall be used while transport of materials. c. Wheel washing mechanism shall be provided in entry and exit gates with complete recirculation system. |
| 2.18 | Ensure covered transportation and conveying of raw material to prevent spillage and dust generation. The project proponent use leak proof trucks/dumpers carrying coal and other raw materials and cover them with tarpaulin. |

3. Air Quality Monitoring And Preservation In Case Of Ferro Alloy Plants

| S. No | EC Conditions |
|-------|---|
| 3.1 | Briquetting and Jigging plant shall be installed in Ferro Alloys Plant. |
| 3.2 | The PP shall minimize the evaporation losses in jigging operation to less than 10% using suitable advanced process. |
| 3.3 | The 4th hole extraction system shall be provided in the Sub Merged Arc Furnaces and EAF. |
| 3.4 | Industry is going to use silica quartz in large quantities and going to produce Silico Manganese and Ferro Silicon alloy steel. Therefore, it is necessary to control silica/quartz exposures at production Departments, not only emission norms as per Indian Factories Act. The permissible limit for silica/quartz should be within 10 mg/m ³ for total dust as per Indian Factories Act. Therefore, it is recommended to monitor personal and area exposures for silica quartz dust in the process plants. (in |

| S. No | EC Conditions |
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| | case of Silico Manganese and Ferro Silicon alloy steel) |
| 3.5 | The coal dust should be monitored at coal unloading, crushing, furnace areas and should be within 2 mg/m ³ , respirable dust fraction containing less than 5% quartz as per Indian Factories Act, 1948. |
| 3.6 | During operational phase at Captive Power Plant, Action Plan to monitor coke/coal dust exposures in different process plants using personal and area air samplers and to compare with permissible limits as per Indian Factories Act, 1948 shall be implemented. |
| 3.7 | The temporary reject sites should appropriate planned and designed to avoid air and water pollution from such sites. |
| 3.8 | Pollution control system in the cement plant shall be provided as per the CREP Guidelines of CPCB. |
| 3.9 | PP shall identify the Source of fluoride emissions and action plan to mitigate the same shall be implemented. |
| 3.10 | Petcoke dosing shall be controlled automatically to control SO ₂ emission from chimney within the prescribed limits. |
| 3.11 | DeSO _x system shall be provided dry type. NO _x level shall be maintained below 600 mg/Nm ³ by using best available technology. |
| 3.12 | The emission norms applicable for the cement plant shall be adhered to. |
| 3.13 | Provide Low NO _x burners as primary measures and SCR /NSCR technologies as secondary measure to control NO _x emissions. |
| 3.14 | The coke oven gas shall be subjected to desulphurization if the sulphur content in the coal exceeds 1%. |
| 3.15 | Vapor absorption system shall be provided in place of vapour compression system for cooling of coke oven gas in case of recovery type coke ovens. |
| 3.16 | Monitor CO, HC and O ₂ in flue gases of the coke oven battery to detect combustion efficiency and cross leakages in the combustion chamber. |
| 3.17 | Facilities for spillage collection shall be provided for coal and coke on wharf of coke oven batteries (Chain conveyors, land based industrial vacuum cleaning facility). Land-based APC system shall be installed to control coke pushing emissions. |
| 3.18 | Dry quenching (CDQ) system shall be installed along with power generation facility from waste heat recovery from hot coke |
| 3.19 | Dioxin and Furan monitoring shall be carried out once in six months at cement kiln stack. |
| 3.20 | Hoppers of the coal crushing unit and other washery units shall be fitted with high efficiency bag filters/mist spray water sprinkling system shall be installed and operated effectively at all times of |

| S. No | EC Conditions |
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| | operation to check fugitive emissions from crushing operations, transfer points of closed belt conveyor systems and from transportation roads. |
| 3.21 | The raw coal, washed coal and coal wastes (rejects) shall be stacked properly at earmarked site (s) within stockyards fitted with wind breakers/shields. Adequate measures shall be taken to ensure that the stored mineral does not catch fire. |
| 3.22 | The temporary reject sites should appropriate planned and designed to avoid air and water pollution from such sites. |
| 3.23 | During operational phase at Captive Power Plant, Action Plan to monitor coke/coal dust exposures in different process plants using personal and area air samplers and to compare with permissible limits as per Indian Factories Act, 1948 shall be implemented. |
| 3.24 | The coal dust should be monitored at coal unloading, crushing, furnace areas and should be within 2 mg/m ³ , respirable dust fraction containing less than 5% quartz as per Indian Factories Act, 1948. |

4. Air Quality Monitoring And Preservation In Case Of Di Pipe

| S. No | EC Conditions |
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| 4.1 | Ductile Iron (DI) plant shall have the following provisions: a. Bag filter for Zn coating and Mg converter area. b. Wet scrubbers in paint and bitumen coating area. c. Bag Filter in Cement lining area. d. PTFE dipped bags shall be used in the plant. e. PM emissions from BF in Zinc coating area shall be 5 mg/Nm ³ . f. ETP with recycling facility shall be included. |

5. Air Quality Monitoring And Preservation In Case Of Bof

| S. No | EC Conditions |
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| 5.1 | Basic Oxygen Furnace (BOF) gas shall be cleaned dry |
| 5.2 | Online stack monitoring system for IF and RHF shall be installed and monitoring report shall be submitted to the concerned Regional Office of the MoEF&CC along with the six monthly compliance report. |
| 5.3 | Low NO _x Burners will be installed at Reheating Furnace for control of Gaseous emissions generated while using PNG. |

6. Water Quality Monitoring And Preservation

| S. No | EC Conditions |
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| 6.1 | The project proponent shall install 24x7 continuous effluent monitoring system with respect to standards prescribed in Environment (Protection) Rules 1986 as amended from time to time and connected to SPCB and CPCB online servers and calibrate these system from time to time according to equipment supplier specification through labs recognized under Environment (Protection) Act, 1986 or NABL accredited laboratories. |

| S. No | EC Conditions |
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| 6.2 | The project proponent shall monitor regularly ground water quality at least twice a year (pre- and post-monsoon) at sufficient numbers of piezometers/sampling wells in the plant and adjacent areas through labs recognized under Environment (Protection) Act, 1986 and NABL accredited laboratories. |
| 6.3 | Garland drains and collection pits shall be provided for each stock pile to arrest the run-off in the event of heavy rains and to check the water pollution due to surface run off. |
| 6.4 | Water meters shall be provided at the inlet to all unit processes in the steel plants. |
| 6.5 | The project proponent shall make efforts to minimise water consumption in the steel plant complex by segregation of used water, practicing cascade use and by recycling treated water. |
| 6.6 | The proposed project shall be designed as Zero Liquid Discharge Plant. ETP shall be installed and there shall be no discharge of effluent from the plant. Domestic effluent shall be treated in Sewage Treatment Plant. Suitable measures shall be adopted for sewage water handling to ensure no contamination of any kind of water body. |
| 6.7 | All stockyards shall have impervious flooring and shall be equipped with water spray system for dust suppression. Stock yards shall also have garland drains and catch pits to trap the run off material and shall be implemented as per the action plan submitted in EIA/EMP report. |
| 6.8 | Rain water harvesting shall be implemented to recharge/harvest water as per the action plan submitted in the EIA/EMP report. |
| 6.9 | The project proponent shall provide appropriate ETP for effluents discharged from coke oven and by-product to meet the standards prescribed in G.S.R 277 (E) 31st March 2012 (applicable to Coke oven plants) as amended from time to time. |
| 6.10 | Treated water from ETP of COBP shall not be used for coke quenching. |
| 6.11 | The effluent discharge (mine waste water, workshop effluent) shall be monitored in terms of the parameters notified under the Water Act, 1974 Coal Industry Standards vide GSR 742 (E) dated 25.9.2000 and as amended from time to time by the Central Pollution Control Board. |
| 6.12 | The rejects should preferably be utilized in FBC power plant or disposed off through sale for its gainful utilization. If the coal washery rejects are to be disposed off, it should be done in a safe and sustainable manner with adequate compaction and post closure arrangement to avoid water pollution due to leachate from rejects and surface run of from reject dumping sites. |
| 6.13 | An Integrated Surface Water Management Plan for the washery area up to its buffer zone considering the presence of any river/rivulet/pond/lake etc. with impact of coal washing activities on it, shall be prepared, submitted to MoEFCC and implemented. |
| 6.14 | Waste Water shall be effectively treated and recycled completely either for washery operations or maintenance of green belt around the plant. |
| 6.15 | Rainwater harvesting in the washery premises shall be implemented for conservation and augmentation of ground water resources in consultation with Central Ground Water Board. |

| S. No | EC Conditions |
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| 6.16 | No ground water shall be used for coal washing unless otherwise permitted in writing by competent authority (CGWA) or MoEFCC. The make-up water requirement of washery should not exceed 1.5 m ³ /tonne of raw coal. |
| 6.17 | Regular monitoring of ground water level and quality shall be carried out in and around the mine lease area by establishing a network of existing wells and constructing new piezometers during the mining operations. The monitoring of ground water levels shall be carried out four times a year i.e. pre-monsoon, monsoon, post-monsoon and winter. The ground water quality shall be monitored once a year, and the data thus collected shall be sent regularly to MOEFCC/RO. |
| 6.18 | The project proponent shall take all precautionary measures to ensure riverine/ riparian ecosystem in and around the coal mine up to a distance of 5 km. A riverine/riparian ecosystem conservation and management plan should be prepared and implemented in consultation with the irrigation / water resource department in the state government |
| 6.19 | Air Cooled condensers shall be used in the captive power plant. |
| 6.20 | Tailing management plan shall be implemented as included in EIA report. |
| 6.21 | Tailings from Iron Ore beneficiation plant shall be dewatered in filter press and no slime /tailing pond shall be permitted. |
| 6.22 | Heavy metal content in raw coal and washed coal shall be analysed once in a year and records maintained thereof. |

7. Water Quality Monitoring And Preservation In Case Of Rolling Mills

| S. No | EC Conditions |
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| 7.1 | The project proponent shall provide the ETP for effluents of rolling mills to meet the standards prescribed in G.S.R 277 (E) 31st March 2012 (applicable to IF/EAF) as amended from time to time. (in case of rolling mills) |

8. Noise Monitoring And Prevention

| S. No | EC Conditions |
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| 8.1 | Noise pollution shall be monitored as per the prescribed Noise Pollution (Regulation and Control) Rules, 2000 and amendments thereof, and report in this regard shall be submitted to Regional Officer of the Ministry as a part of six-monthly compliance report. |
| 8.2 | The ambient noise levels should conform to the standards prescribed under E(P)A Rules, 1986 viz. 75 dB(A) during day time and 70 dB(A) during night time. |
| 8.3 | PP shall identify extreme hot areas through heat stress survey as well as noise monitoring within process plants to ensure that workers not exposed above 90 dBA levels as per Factories Act, 1948. |

9. Energy Conservation Measures

| S. No | EC Conditions |
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| 9.1 | Use torpedo ladle for hot metal transfer as far as possible. If ladles not used, provide covers for open top ladles. |
| 9.2 | Restrict Gas flaring to < 1%. |
| 9.3 | Provide solar power generation on roof tops of buildings, for solar light system for all common areas, street lights, parking around project area and maintain the same regularly; |
| 9.4 | Provide LED lights in their offices and residential areas. |

10. Energy Conservation Measures In Case Of Reheating Furnace

| S. No | EC Conditions |
|-------|---|
| 10.1 | The project proponent shall provide waste heat recovery system (pre-heating of combustion air) at the flue gases of reheating furnaces. |
| 10.2 | Practice hot charging of slabs and billets/blooms as far as possible. |
| 10.3 | Ensure installation of regenerative type burners on all reheating furnaces |

11. Energy Conservation Measures In Case Of Blast Furnace

| S. No | EC Conditions |
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| 11.1 | Blast Furnaces shall be equipped with Top Recovery Turbine, dry gas cleaning plant, stove waste heat recovery, cast house and stock house ventilation system and slag granulation facility. |

12. Energy Conservation Measures In Case Of Dri Kilns (Sponge Iron)

| S. No | EC Conditions |
|-------|--|
| 12.1 | The project proponent shall provide waste heat recovery system on the DRI Kilns. |
| 12.2 | The dolochar generated shall be used for power generation. |
| 12.3 | Tar shall be recovered from producer gas and shall be sold to registered processors and phenolic water shall be incinerated in After Burn Chamber (ABC) of DRI kilns. |
| 12.4 | The PP shall implement the guidelines on sponge iron plants issued by the CPCB/SPCB in this regard. |
| 12.5 | Coke Dry Quenching (CDQ) shall be provided for coke quenching for both recovery and non-recovery type coke ovens. |
| 12.6 | The project proponent make efforts to achieve power consumption less than 65 units/tonne for Portland Pozzolona Cement (PPC) and 85 units/tonne for Ordinary Portland Cement (OPC) |

| S. No | EC Conditions |
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| | production and thermal energy consumption of 670 Kcal/Kg of clinker. |
| 12.7 | Maximize utilization of fly ash, slag and sweetener in cement blend as per BIS standards |
| 12.8 | Waste heat recovery system shall be provided for kiln and cooler. |
| 12.9 | Maximize utilization of alternate fuels and Co-processing to achieve best practice norms. |

13. Waste Management

| S. No | EC Conditions |
|-------|--|
| 13.1 | Oil Collection pits shall be provided in oil cellars to collect and reuse/recycle spilled oil. Oil collection trays shall be provided under coils on saddles in cold rolled coil storage area. |
| 13.2 | Kitchen waste shall be composted or converted to biogas for further use. |
| 13.3 | 100% utilization of fly ash shall be ensured. All the fly ash shall be provided to cement and brick manufacturers for further utilization and Memorandum of Understanding in this regard shall be submitted to the Ministry's Regional Office. |
| 13.4 | The Plastic Waste Management Rules 2016, inter-alia, mandated banning of identified Single Use Plastic (SUP) items with effect from 01/07/2022. In this regard, CPCB has issued a direction to all the State Pollution Control Boards (SPCBs)/Pollution Control Committees (PCCs) on 30/06/2022 to ensure the compliance of Notification published by Ministry on 12/08/2021. The technical guidelines issued by the CPCB in this regard is available at https://cpcb.nic.in/technical-guidelines-3/ . All the project proponents are hereby requested to sensitize and create awareness among people working within the Project area as well as its surrounding area on the ban of SUP in order to ensure the compliance of Notification published by this Ministry on 12/08/2021. A report, along with photographs, on the measures taken shall also be included in the six monthly compliance report being submitted by the project proponents. |
| 13.5 | A proper action plan must be implemented to dispose of the electronic waste generated in the industry. |
| 13.6 | Solid waste utilization: a. PP shall install a slag crusher to convert steel slag into aggregate for use in construction industry, fine sand for use as flux in steel plant, sand in brick making and as lime in cement making. b. PP shall recycle/reuse solid waste generated in the plant as far as possible. c. Used refractories shall be recycled as far as possible. |

14. Waste Management In Case Of Sinter Plant

| S. No | EC Conditions |
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| 14.1 | SMS slag after metal recovery in waste recycling facility shall be conditioned and used for road making, railway track ballast and other applications. The project proponent shall install a waste recycling facility to recover metallic and flux for recycle to sinter plant. The project proponent shall establish linkage for 100% reuse of rejects from Waste Recycling Plant. |

| S. No | EC Conditions |
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| 14.2 | Carbon recovery plant to recover the elemental carbon present in GCP slurries for use in Sinter plant shall be installed. |
| 14.3 | Waste recycling Plant shall be installed to recover scrap, metallic and flux for recycling to sinter plant and SMS. |
| 14.4 | In case of Non-Recovery coke ovens, the gas main carrying hot flue gases to the boiler, shall be insulated to conserve heat and to maximise heat recovery. |
| 14.5 | Tar Sludge and waste oil shall be blended with coal charged in coke ovens (applicable only to recovery type coke ovens). |
| 14.6 | Rejects from coal washery shall only be used either in the captive power plant (or) in the Thermal Power Plants meeting emission standards. |

15. Green Belt

| S. No | EC Conditions |
|-------|---|
| 15.1 | The project proponent shall prepare GHG emissions inventory for the plant and shall submit the programme for reduction of the same including carbon sequestration by trees. |
| 15.2 | Project proponent shall submit a study report on Decarbonisation program, which would essentially consist of company's carbon emissions, carbon budgeting/ balancing, carbon sequestration activities and carbon capture, use and storage and offsetting strategies. Further, the report shall also contain time bound action plan to reduce its carbon intensity of its operations and supply chains, energy transition pathway from fossil fuels to Renewable energy etc. All these activities/ assessments should be measurable and monitor able with defined time frames. |
| 15.3 | Greening and Paving shall be implemented in the plant area to arrest soil erosion and dust pollution from exposed soil surface. |

16. Public Hearing And Human Health Issues

| S. No | EC Conditions |
|-------|---|
| 16.1 | Emergency preparedness plan based on the Hazard identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented. |
| 16.2 | The project proponent shall carry out heat stress analysis for the workmen who work in high temperature work zone and provide Personal Protection Equipment (PPE) as per the norms. |
| 16.3 | Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP. Safe drinking water, medical health care, creche etc. The housing may be in the form of temporary structures to be removed after the completion of the project. |
| 16.4 | Occupational health surveillance of the workers shall be done on a regular basis and records |

| S. No | EC Conditions |
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| | maintained. |

17. Environment Management

| S. No | EC Conditions |
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| 17.1 | The project proponent shall comply with the provisions contained in this Ministry's OM vide F.No. 22-65/2017-IA.III dated 30/09/2020. As part of Corporate Environment Responsibility (CER) activity, company shall adopt nearby villages based on the socio-economic survey and undertake community developmental activities in consultation with the village Panchayat and the District Administration as committed. |
| 17.2 | The company shall have a well laid down environmental policy duly approve by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest / wildlife norms / conditions. The company shall have defined system of reporting infringements / deviation / violation of the environmental / forest / wildlife norms / conditions and / or shareholders / stake holders. The copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of six-monthly report. |
| 17.3 | A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly to the head of the organization. |
| 17.4 | Performance test shall be conducted on all pollution control systems every year and report shall be submitted to Integrated Regional Office of the MoEF&CC. |

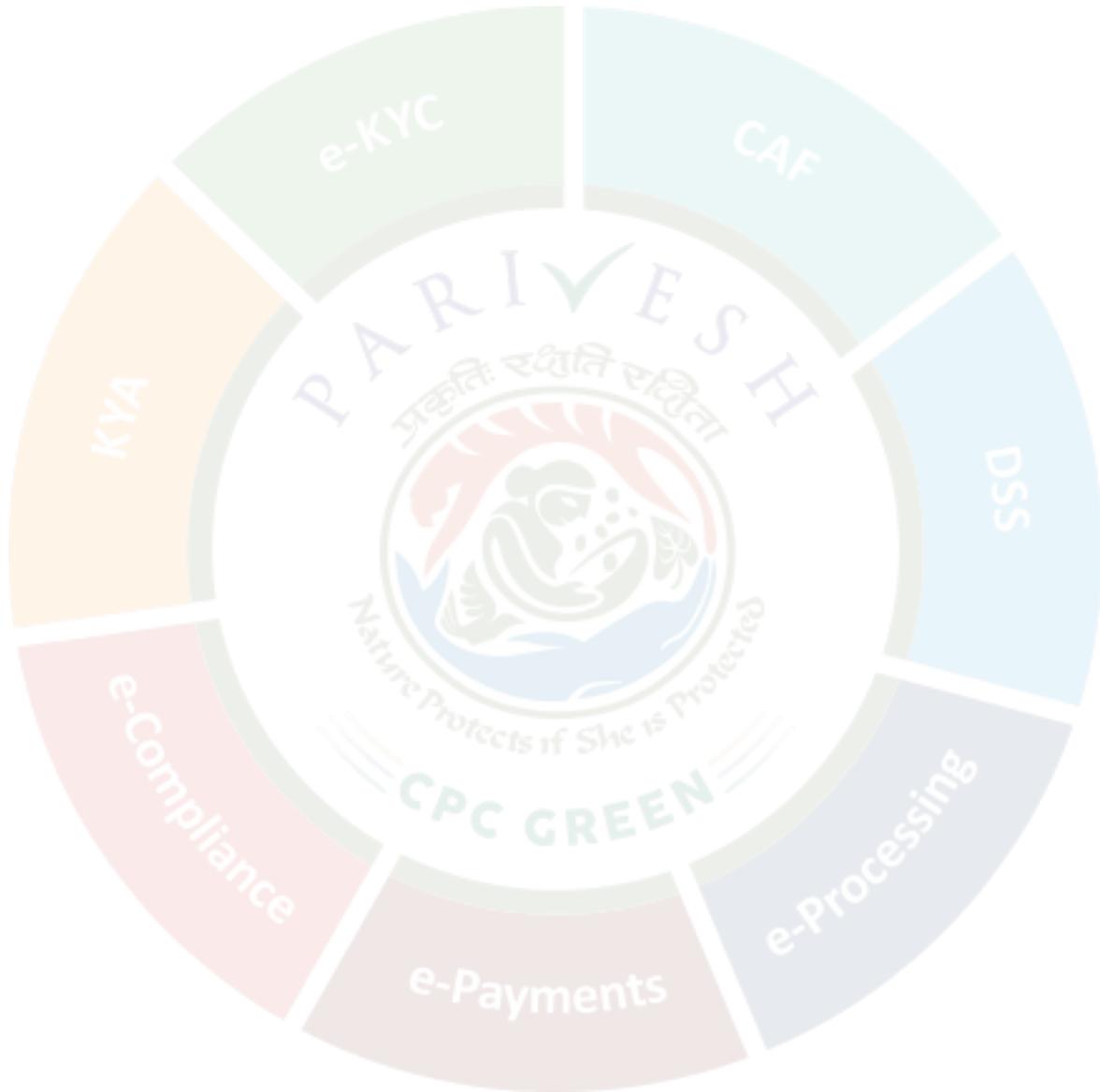
18. Miscellaneous

| S. No | EC Conditions |
|-------|---|
| 18.1 | The project proponent shall make public the environmental clearance granted for their project along with the environmental conditions and safeguards at their cost by prominently advertising it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days and in addition this shall also be displayed in the project proponent's website permanently. |
| 18.2 | The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt. |
| 18.3 | The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis. |
| 18.4 | The project proponent shall monitor the criteria pollutants level namely; PM10, SO2, NOx (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the projects and display the same at a convenient location for disclosure to the public and put on the website of the company. |

| S. No | EC Conditions |
|-------|---|
| 18.5 | Action plan for developing connecting and internal road in terms of MSA as per IRC guidelines shall be implemented |
| 18.6 | The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal. |
| 18.7 | The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company. |
| 18.8 | The project proponent shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project. |
| 18.9 | The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitment made during Public Hearing and also that during their presentation to the Expert Appraisal Committee. |
| 18.10 | The recommendations of the approved Site-Specific Wildlife Management Plan (in case of involvement of Schedule-I species) shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report to the concerned Regional Office of the MoEF&CC. |
| 18.11 | The PP shall put all the environment related expenditure, expenditure related to Action Plan on the PH issues, and other commitments made in the EIA/EMP Report etc. in the company web site for the information to public/public domain. The PP shall also put the information on the left over funds allocated to EMP and PH as committed in the earlier ECs and shall be carried out and spent in next three years, in the company web site for the information to public/public domain. |
| 18.12 | No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC). |
| 18.13 | Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986. |
| 18.14 | The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory. |
| 18.15 | The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions. |
| 18.16 | The Regional Office of this Ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports. |
| 18.17 | Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010. |

Additional EC Conditions

NA



| S. No. | Particulars | Details | | | | | | | | | | | | | | | |
|-----------------|---|--|------------|----------|-----------|------------|--------|----|--------------|---------|----|-----------------|--------|----|------------|--------|---|
| a. | Terms of Reference for undertaking EIA study | 28.09.2022, Amendment in ToR dated 29.08.2023 and Transfer of TOR 02.11.2023 | | | | | | | | | | | | | | | |
| b. | Period of baseline data collection | 1st March 2022 to 31st May 2022 | | | | | | | | | | | | | | | |
| c. | Date of Public Consultation | 10th January, 2024 at 11:00 AM | | | | | | | | | | | | | | | |
| d. | Action plan to address the PH issues | Public Hearing and need based activities detail proposed are attached as Annexure IV . | | | | | | | | | | | | | | | |
| e. | Location of the project | located at Village: Marakuta & Budhipadar, P.O.: Marakuta, District: Jharsuguda – Odisha | | | | | | | | | | | | | | | |
| f. | Total land | 107.93 ha [Private (Non-agricultural/unused): 15.22 ha; Govt.: 92.71 ha] | | | | | | | | | | | | | | | |
| g. | Land acquisition details as per MoEF&CC O.M. dated 7/10/2014 | Out of total 107.93 Hectares (266.7 Acres) of land, 103.82 Hectares (256.54 Acres) of industrial land is in possession of M/s MSP Metallic Ltd. and rest of the land 4.12 Hectares (10.17 Acres); concurrence obtained from private rayats. | | | | | | | | | | | | | | | |
| h. | Existence of habitation & involvement of R&R, if any | <p>Plant Site: No habitation exists within the plant site.</p> <p>Study Area:</p> <table border="1"> <thead> <tr> <th>Habitation</th> <th>Distance</th> <th>Direction</th> </tr> </thead> <tbody> <tr> <td>Jharsuguda</td> <td>5.0 km</td> <td>NE</td> </tr> <tr> <td>Brajrajnagar</td> <td>4.0 km</td> <td>SW</td> </tr> <tr> <td>Marakuta</td> <td>1.0 km</td> <td>SE</td> </tr> <tr> <td>Budhipadar</td> <td>0.5 km</td> <td>W</td> </tr> </tbody> </table> | Habitation | Distance | Direction | Jharsuguda | 5.0 km | NE | Brajrajnagar | 4.0 km | SW | Marakuta | 1.0 km | SE | Budhipadar | 0.5 km | W |
| Habitation | Distance | Direction | | | | | | | | | | | | | | | |
| Jharsuguda | 5.0 km | NE | | | | | | | | | | | | | | | |
| Brajrajnagar | 4.0 km | SW | | | | | | | | | | | | | | | |
| Marakuta | 1.0 km | SE | | | | | | | | | | | | | | | |
| Budhipadar | 0.5 km | W | | | | | | | | | | | | | | | |
| i. | Elevation of the project site | Elevation of the project site varies from 207 m to 225 m AMSL. | | | | | | | | | | | | | | | |
| j. | Involvement of Forest land if any. | No Forest Land is involved in the project site. | | | | | | | | | | | | | | | |
| k. | Water body exists within the project site as well as study area | <p>Plant site: 01 No. rain water harvesting pond.</p> <p>Study area:</p> <table border="1"> <thead> <tr> <th>Water body</th> <th>Distance</th> <th>Direction</th> </tr> </thead> <tbody> <tr> <td>IB River</td> <td>0.7 km</td> <td>WS</td> </tr> <tr> <td>Bhedan River</td> <td>3.61 km</td> <td>S</td> </tr> <tr> <td>Basundhara Nala</td> <td>4.0 km</td> <td>NW</td> </tr> </tbody> </table> | Water body | Distance | Direction | IB River | 0.7 km | WS | Bhedan River | 3.61 km | S | Basundhara Nala | 4.0 km | NW | | | |
| Water body | Distance | Direction | | | | | | | | | | | | | | | |
| IB River | 0.7 km | WS | | | | | | | | | | | | | | | |
| Bhedan River | 3.61 km | S | | | | | | | | | | | | | | | |
| Basundhara Nala | 4.0 km | NW | | | | | | | | | | | | | | | |

| S. No. | Particulars | Details | | |
|--------|--|--|--------------------------------|----------------------------------|
| l. | Existence of ESZ / ESA / national park / wildlife Sanctuary / biosphere Reserve / tiger reserve / elephant reserve etc. if any within the study area | Study area No National Parks, Wildlife Sanctuaries, Biosphere Reserves, Reserve Forest lies within 10 km radius. 6 Reserve Forests lies in 10 km radius from project site: ~5.0 km S; ~7.05 km SSE; ~6.56 km S; ~9.20 km S & ~9.80 km NNE | | |
| m. | Project cost | The capital cost of the proposed project is Rs 1,500 Crores. | | |
| n. | EMP cost | EMP | Capital (Rs. in Crores) | Recurring (Rs. in Crores) |
| | | | 349.28 | 34.93 |
| o. | Employment opportunity | The employment generation from the proposed project/expansion is 1000 (Regular & Contractual). | | |
| p. | Water and Power requirement | Total water requirement will be 10,656 m ³ /day. Power – Total power requirement for the proposed project will be around 349.4 MW. | | |
| q. | CPA/SPA | The project site falls within Jharsuguda-Ib Valley Severely Polluted Area (SPCB, Odisha letter no. 7393/IND-II-(Misc.)-1792, dated 17.08.2020). | | |

Unit configuration and capacity

| S. No. | Plant Equipment/ Facility | Existing facilities as per EC dated 13.07.2009, 27.10.2009 & 23.10.2023 | | | | | | | | Expansion proposal considering 330 annual working days | | Final (Existing + Proposed) | | Remarks |
|--------|--|--|---------------|------------------------|--------------|---|--------------|---|--------------|--|------------------|---|------------------|--|
| | | Total (A+B) | | Implemented (A) | | Unimplemented (B) | | As per CTO (21/04/2011, 31.03.2015)/ valid CTO (30.03.2024) | | | | | | |
| | | Config | Cap | Config | Cap | Config | Cap | Config | Cap | Config | Cap | Config | Cap | |
| 1. | Mini Blast Furnace with PCM | 1 x 225 m ³ + 1 x 300 m ³ + 2 x 380 m ³ | 10,60,000 TPA | 1 x 225 m ³ | 1,88,000 TPA | 1 x 300 m ³ + 2 x 380 m ³ | 8,72,000 TPA | 1 x 225 m ³ | 1,88,000 TPA | Expansion of existing MBF 1 x 225 m ³ by process optimization and raw material mix and changing core size to 450 m ³ . | 5,30,000 TPA | 2 x 450 m ³ | 1.06 million TPA | Hot Liquid Metal/Pig Iron/ High Quality Liquid steel |
| | Matching New PCM, & LD | ** | ** | ** | ** | ** | ** | ** | ** | Addition of 1 x 450 m ³ MBF | 5,30,000 TPA | 2 x 1400 TPD | | |
| 2. | Sinter Plant | 1 x 40 m ² | 4,60,000 TPA | 1 x 40 m ² | 4,60,000 TPA | ** | ** | 1 x 40 m ² | 4,60,000 TPA | Expansion by process optimization and raw material mix | 69,000 TPA | 1 x 40 m ² + 1 x 75 m ² | 1.52 million TPA | Sinter |
| | Matching Preheater with DRI kiln & Coal Dryer (Stand by) | ** | ** | ** | ** | ** | ** | ** | ** | Addition of new module of Sinter plant of 1 x 75 m ² | (+) 9,91,000 TPA | 2 x 1400 TPD | | |
| 3. | DRI plant | 8 x 100 TPD + 1 x 300 TPD + 4 x 550 TPD | 9,94,000 TPA | 8 x 100 TPD | 2,40,000 TPA | 1 x 300 TPD + 4 x 550 TPD | 7,54,000 TPA | 8 x 100 TPD | 2,40,000 TPA | Expansion of existing 8 x 100 TPD kiln by process optimization and raw material mix | 1,40,000 TPA | 8 x 145 TPD + 4 x 1000 TPD | 1.70 million TPA | Sponge Iron |
| | Matching Preheater with DRI kiln & Coal Dryer (Stand by) | ** | ** | ** | ** | ** | ** | ** | ** | Addition of new 4 x 1,000 TPD DRI | 13,20,000 TPA | 2 x 1400 TPD | | |
| 4. | Steel Melting Shop | 1 X 15 T + 3 X 18 T + 1 X 20 T + 4 X 30 T | 10,50,000 TPA | 2 X 30 T | 1,07,700 TPA | 1 X 15 T + 3 X 18 T + 1 X 20 T + 2 X 30 T | 9,42,300 TPA | 2 X 30 T | 1,07,700 TPA | Expansion of existing SMS (I.F.) by process optimization | (+) 50,300 TPA | (15 x 25 T + 6 x 30 T) I.F. | 1.50 million TPA | Billets & Slab |
| | Matching LRF/AOD, CCM and oxygen optimized furnace | ** | ** | ** | ** | ** | ** | ** | ** | Addition of 15 x 25 T I.F. + 4 x 30 T I.F. with matching LRF/AOD, CCM and oxygen | 13,42,000 TPA | 2 x 1400 TPD | | |

| S. No. | Plant Equipment/ Facility | Existing facilities as per EC dated 13.07.2009, 27.10.2009 & 23.10.2023 | | | | | | | | Expansion proposal considering 330 annual working days | | Final (Existing + Proposed) | | Remarks |
|--------|---|---|---------------|-----------------|--------------|-------------------|--------------|---|--------------|---|----------------------|-----------------------------|------------------|---|
| | | Total (A+B) | | Implemented (A) | | Unimplemented (B) | | As per CTO (21/04/2011, 31.03.2015)/ valid CTO (30.03.2024) | | | | | | |
| | | Config | Cap | Config | Cap | Config | Cap | Config | Cap | Config | Cap | Config | Cap | |
| | | | | | | | | | | optimized furnace | | | | |
| 5. | SMS Slag Crusher | ** | ** | ** | ** | ** | ** | ** | ** | New 3 x 20 TPH | 60 TPH | 3 x 20 TPH | 60 TPH | Metal Recovery |
| 6. | Oxygen Plant | ** | ** | ** | ** | ** | ** | ** | ** | New 2 x 200 TPD | 400 TPD | 2 x 200 TPD | 400 TPD | Oxygen |
| 7. | Lime Dolomite Plant | ** | ** | ** | ** | ** | ** | ** | ** | New 1 x 300 TPD | 300 TPD | 1 x 300 TPD | 300 TPD | Calcined Lime & Dolomite |
| 8. | Ferro Alloy Plant | ** | ** | ** | ** | ** | ** | ** | ** | New 6 x 9 MVA | 0.12 million TPA | 6 x 9 MVA | 0.12 million TPA | Ferro Alloys (FeMn, FeSi, SiMn & FeCr) |
| 9. | Jigging Plant | ** | ** | ** | ** | ** | ** | ** | ** | New 4 x 11 TPH | 44 TPH | 4 x 11 TPH | 44 TPH | Metal Recovery |
| 10. | Chrome Briquette plant | ** | ** | ** | ** | ** | ** | ** | ** | New 2 x 40 TPH | 80 TPH | 2 x 40 TPH | 80 TPH | Chrome Briquette |
| 11. | Coal Washery | 1 x 0.7 + 1 x 0.8 MTPA | 15,00,000 TPA | 1 x 0.7 MTPA | 7,00,000 TPA | 1 x 0.8 MTPA | 8,00,000 TPA | 1 x 0.7 MTPA | 7,00,000 TPA | Change in technology & expansion of existing coal washery 1 x 0.7 MTPA to 1 x 0.8 MTPA by process optimization and addition of new 1 x 0.8 MTPA | (+) 0.9 million TPA | 2 x 0.8 MTPA | 1.60 million TPA | Washed Coal |
| 12. | Non-recovery type Coke Oven Plant | 5 x 0.12 MTPA | 6,00,000 TPA | 2 x 0.12 MTPA | 2,40,000 TPA | 3 x 0.12 MTPA | 3,60,000 TPA | 2 x 0.12 MTPA | 2,40,000 TPA | Expansion of existing 2 x 0.12 MTPA to 2 x 0.13 by process optimization and addition of 3 x 0.13 MTPA | (+) 0.41 million TPA | 5 x 0.13 MTPA | 0.65 million TPA | Metallurgical Coke |
| 13. | Rolling Mill with Pickling Line & Continuous Galvanizing/ Galvalume, CCL Line | ** | ** | ** | ** | ** | ** | ** | ** | New 0.70 million TPA | | 0.70 million TPA | | HR Product (Flat, Coil); Seamless Pipes Galvanized/ Galvalume / Colour Coated Product |
| 14. | Bar, Wire Rod Mill and Wire Drawing | ** | ** | ** | ** | ** | ** | ** | ** | New 0.50 million TPA | | 0.50 million TPA | | TMT Bar, Wire & Wire Rod |
| 15. | Ductile Iron Plant | ** | ** | ** | ** | ** | ** | ** | ** | New 0.50 million TPA | | 0.50 million TPA | | DI Pipes, Fitting & Accessories |
| 16. | Pellet plant | 1 x 0.6 million | 6,00,000 TPA | 1 x 0.6 million | 6,00,000 TPA | ** | ** | 1 x 0.6 million | 6,00,000 TPA | Enhancement of existing | (+) 4,00,000 | 1 x 1.0 million | 3.5 million | Iron Ore Pellet |

| S. No. | Plant Equipment/ Facility | Existing facilities as per EC dated 13.07.2009, 27.10.2009 & 23.10.2023 | | | | | | | | Expansion proposal considering 330 annual working days | | Final (Existing + Proposed) | | Remarks |
|--------|---------------------------|---|-------|-------------------|-------|-----------------------------|-------|---|--|--|----------------------------------|--|------------------------------|---------------------------|
| | | Total (A+B) | | Implemented (A) | | Unimplemented (B) | | As per CTO (21/04/2011, 31.03.2015)/ valid CTO (30.03.2024) | | | | | | |
| | | Config | Cap | Config | Cap | Config | Cap | Config | Cap | Config | Cap | Config | Cap | |
| | | TPA | | TPA | | | | TPA | | pellet plant capacity by process optimization. | TPA | TPA + 2 x 1.25 million TPA | TPA | |
| | | | | | | | | | | Addition of new module (2 x 1.25 million TPA) | 2.5 million TPA | | | |
| 17. | I/O Beneficiation | ** | ** | ** | ** | ** | ** | ** | ** | 1 x 1.5 + 1 x 3.0 million TPA | 4.5 million TPA | 1.5 million TPA + 1 x 3.0 million TPA | 4.5 million TPA | Concentrated Iron Ore |
| 18. | Producer Gas Plant | ** | ** | ** | ** | ** | ** | 2 x 4,000 Nm ³ /hr | 8,000 Nm ³ /hr | Enhancement of gas generation existing PGP 2 x 4,000 Nm ³ /hr to 2 x 6,000 Nm ³ /hr and addition of 18 x 6,000 Nm ³ /hr | (+) 1,12,000 Nm ³ /hr | 20 x 6,000 Nm ³ /hr | 1,20,000 Nm ³ /hr | Producer Gas |
| 19. | Cement Grinding unit | ** | ** | ** | ** | ** | ** | ** | ** | 3 x 600 TPD (Ball Mill) + 1 x 2000 TPD (VRM) | 1.25 million TPA | 3 x 600 TPD (Ball Mill) + 1 x 2000 TPD (VRM) | 1.25 million TPA | OPC, PPC, PSC & Composite |
| 20. | Captive Power Plant | 1 x 25 MW-F.B.C | 25 MW | 1 x 16 MW-A.F.B.C | 16 MW | ** | ** | 1 x 16 MW-A.F.B.C | 16 MW | Expansion in existing AFBC by improvement in heat efficiency of boiler | (+) 4 MW | 110 MW FBC (Coal & Dolochar Mix) Based- 1 x 20 MW A.F.B.C + 2 x 45 MW C.F.B.C | 275 MW | Power |
| | | | | | | | | | | Addition of new CFBC (Coal Dolochar mix based) 2 x 45 MW | 90 MW | | | |
| | | 8 x 2.5 MW + 4 x 10 MW-WHRB | 60 MW | 8 x 1.0 MW | 8 MW | 8 x 1.5 MW + 4 x 10 MW-WHRB | 52 MW | 8 x 1.0 MW | 8 MW | Expansion in WHRB Based CPP from existing DRI Plant by improvement in heat efficiency of boiler | (+) 8 MW | | | |
| | | | | | | | | | Additional WHRB Based CPP from 4 x 1000 TPD DRI | 104 MW | | | | |

| S. No. | Plant Equipment/ Facility | Existing facilities as per EC dated 13.07.2009, 27.10.2009 & 23.10.2023 | | | | | | | | Expansion proposal considering 330 annual working days | | Final (Existing + Proposed) | | Remarks |
|--------|---------------------------|---|-----|-----------------|-----|-------------------|-----|---|-----|--|--------|-----------------------------|-------------------|---------|
| | | Total (A+B) | | Implemented (A) | | Unimplemented (B) | | As per CTO (21/04/2011, 31.03.2015)/ valid CTO (30.03.2024) | | | | | | |
| | | Config | Cap | Config | Cap | Config | Cap | Config | Cap | Config | Cap | Config | Cap | |
| | | | | | | | | | | WHRB Based CPP from Coke Oven plant | 45 MW | | | |
| 21. | Railway Siding | ** | ** | ** | ** | ** | ** | ** | ** | New | 01 No. | 01 No. | Material Handling | |



Action plan as per MoEF&CC O.M. dated 30/09/2020

| S. No. | Physical activity and action plan | | Year of implementation (Budget ₹ in Crores) | | | Total Expenditure (₹ in Crores) |
|--|-----------------------------------|--|---|-----------------|-----------------|---------------------------------|
| | Name of the activity | Physical Targets | 1 st | 2 nd | 3 rd | |
| | | | (2024-25) | (2025-26) | (2026-27) | |
| PUBLIC HEARING BASED ACTIVITIES | | | | | | |
| 1 | Local employment | Maximum employment will be given to the Local youth as per State Government norms based on their knowledge and skill. In addition, vocational training will be given for the employment to local. Around 300 persons will receive stipend of Rs. 12,500 per month for duration of three months training. | ₹ 0.38 | ₹ 0.38 | ₹ 0.38 | ₹ 1.13 |
| | | Skill development to unemployed local youth through National Skill Development Corporation, Govt. of India Scheme [Contribution to DM, Jharsuguda and Financial Support to the technical schools (Govt. + Pvt.) Jharsuguda) ₹ 10 Lakhs] each for all three year for development of lab & infrastructure. Free lectures/ classes at least 150 classes annually from experienced industrial experts in consultation with school administration | ₹ 0.20 | ₹ 0.20 | ₹ 0.20 | ₹ 0.60 |

| S. No. | Physical activity and action plan | | Year of implementation (Budget ₹ in Crores) | | | Total Expenditure (₹ in Crores) |
|--------|-----------------------------------|---|--|-------------------------|--------------------------|---------------------------------|
| | Name of the activity | Physical Targets | 1 st | 2 nd | 3 rd | |
| | | | (2024-25) | (2025-26) | (2026-27) | |
| | | will be provided at the cost of ₹ 6 Lakhs annually. | | | | |
| | | Industrial/ Vocational training will be provided to 100 local youths per year @ cost of ₹ 4 Lakhs annually based on their academic qualification for better education and practical experiences and also eligible candidates will be engage by the unit in near future. | | | | |
| 2 | Protection of Air & Water | Most effective and advanced stage technology having techno-economic viability for air pollution control devices of adequate capacity have been installed for operational plant and will be installed in parallel with implementation of the proposed plant and it will be regularly monitored by dedicated team. Also third party audit / monitoring is/ will be conducted by approved lab/ agency on quarterly basis. Performance test shall be conducted on all pollution control systems every year and report shall be submitted to | Cost (in Crores) | | | |
| | | | Particulars | Existing project | Expansion Project | Ultimate |
| | | | Cost of Air Pollution Control Devices / System | ₹ 98.65 | ₹ 135.25 | ₹ 233.90 |
| | | | Cost of Water conservation & Pollution Control | ₹ 5.55 | ₹ 10.0 | ₹ 16.05 |
| | | | Cost of solid Waste Management System | ₹ 4.50 | ₹ 13.25 | ₹ 17.75 |
| | | | Green belt development | ₹ 3.03 | ₹ 17.75 | ₹ 20.78 |
| | | | Noise Reduction Systems | ₹ 2.17 | ₹ 4.75 | ₹ 6.92 |
| | | | Occupational Health Management | ₹ 1.78 | ₹ 3.50 | ₹ 5.28 |

| S. No. | Physical activity and action plan | | Year of implementation (Budget ₹ in Crores) | | | Total Expenditure (₹ in Crores) |
|--------|-----------------------------------|---|--|-----------------|-----------------|---------------------------------|
| | Name of the activity | Physical Targets | 1 st | 2 nd | 3 rd | |
| | | | (2024-25) | (2025-26) | (2026-27) | |
| | | Integrated Regional Office of the MoEFCC/ SPCB, Odisha with EC compliance report. | Risk Mitigation & Safety Plan | ₹ 2.55 | ₹ 4.50 | ₹ 7.05 |
| | | Plant is designed as Zero Liquid Discharge plant and entire waste water after treatment used in plant. 01 x 50 KLD STP is already in place for operational unit and new 1 x 70 KLD STP + ETP (1 x 1250 KLD + 1 x 330 KLD) will be installed. | Online Monitoring Surveillance System | ₹ 3.24 | ₹ 7.68 | ₹ 10.92 |
| | | A network of drainage system having size 0.5 m Depth x 0.5 m width is under construction and will be provided along the internal roads to collect storm water and will be interlinked with higher size drain 1 m wide & 1 m depth that will be connected to surface 05 Nos. Guard Pond of Dimension 90 m x 45 m, 30 m X 100 m, 70 m X 65 m, 450 m X 80 m & 25 m X 15 m. | Implementation of Controlling measures to minimise impacts due to transportation and traffic | ₹ 1.56 | ₹ 3.00 | ₹ 4.56 |
| | | The various waste materials arising out of the technological processes would be re-utilised to the extent possible. Hazardous waste is | Setting Environmental Laboratory with necessary setup and manpower | ₹ 1.25 | ₹ 2.33 | ₹ 3.5 |
| | | | EMP for Social and Infrastructure Development (Proposed) | ₹ 0.00 | ₹ 22.50 | ₹ 22.50 |
| | | | Total | ₹ 124.28 | ₹ 225.00 | ₹ 349.28 |

| S. No. | Physical activity and action plan | | Year of implementation (Budget ₹ in Crores) | | | Total Expenditure (₹ in Crores) |
|--------|--|--|---|-----------------|-----------------|---------------------------------|
| | Name of the activity | Physical Targets | 1 st | 2 nd | 3 rd | |
| | | | (2024-25) | (2025-26) | (2026-27) | |
| | | being/will be disposed through the SPCB, Odisha approved agencies are sent to CHWTSDF. | | | | |
| | | Boundary of the plant will be increased from 6 foot to 8 to 10 foot with barbed wire. | | | | |
| | | Also construction of wind barrier of height 20 ft. along boundary wall towards the close habitation/ village area at a cost of ₹ 25 lac per 100 meter will be done. | | | | |
| | | Adequate funds ₹ 4.5 crores have been allocated in CAPEX under the head of Risk Mitigation measures. | | | | |
| 3 | Education - Financial Support to the Local School for better education facility and Construction/development of infrastructure (toilets, library, sports items etc.) | Marakuta Upper Primary School in 1 st year, Kutra Chuan Primary School in 2 nd year and Sarasmal U.P school in 3 rd year with 02 nos. toilets at each school. (01 no. toilets @ 1.50 lac) | ₹ 0.35 | ₹ 0.35 | ₹ 0.35 | ₹ 1.05 |
| 4 | Education-Development of infrastructure (School Van) | The company has proposed for construction of an Integrated Child Development Services school/coaching center at the cost of Rs. 15 lacs in Village Budhipadar | ₹ 0.25 | ₹ 0.10 | ₹ 0.10 | ₹ 0.45 |

| S. No. | Physical activity and action plan | | Year of implementation (Budget ₹ in Crores) | | | Total Expenditure (₹ in Crores) |
|--------|---|--|---|-----------------|-----------------|---------------------------------|
| | Name of the activity | Physical Targets | 1 st | 2 nd | 3 rd | |
| | | | (2024-25) | (2025-26) | (2026-27) | |
| | | <p>which will cater the need for nearby 10 nos. villages and also provide school van (01 nos.) in 1st year.</p> <p>Also, Company will engage experienced qualified tutor for providing free education to the aspirant local children at the cost of ₹ 10.0 Lakhs annually.</p> | | | | |
| 5 | To do more plantation / Avenue plantation | <p>Green belt is being developed inside & outside the plant boundary CPCB guideline. With the expansion proposal the Greenbelt will be increased from 34.26 Hectares (84.66 Acres) to 36.07 Hectares (89.07 Acres) for the proposed expansion inside the plant i.e. 33.4% of total plant area 107.93 Hectares (266.70 Acres). Greenbelt @ 2500 trees per hectare will be developed. Total 1,07,930 nos. of trees will be planted all along the plant boundary.</p> <p>Also, in compliance with mechanism evolved by MOEFCC for environmental management of critically and severely polluted areas, an area</p> | ₹ 0.10 | ₹ 0.10 | ₹ 0.10 | ₹ 0.30 |

| S. No. | Physical activity and action plan | | Year of implementation (Budget ₹ in Crores) | | | Total Expenditure (₹ in Crores) |
|--------|--|--|---|-----------------|-----------------|---------------------------------|
| | Name of the activity | Physical Targets | 1 st | 2 nd | 3 rd | |
| | | | (2024-25) | (2025-26) | (2026-27) | |
| | | of 7.102 Hectares (17.52 Acres) adjoining surrounding area shall be developed as greenbelt to meet 40% greenbelt cover. | | | | |
| | | Total of 66,230 nos. trees have been planted till February 2024 and balance will be planted in two years. | | | | |
| | | Additional avenue plantation will be done in nearby villages by planting more or less approx. 1,00,000 nos. of trees. | | | | |
| 6 | Provision for health care facility | Free ambulance service for meeting emergency demand. | - | ₹ 0.35 | - | 0.35 |
| | | Free Health check-up, Blood Donation & eye check-up & spectacle distribution | ₹ 0.25 | ₹ 0.25 | ₹ 0.25 | ₹ 0.75 |
| | | Financial support to existing health center [(Brajrajnagar Community Health Center (1 st year) Community Medical Dispensaries, Urban Primary Health Centre (2 nd & 3 rd year) and free consultation for nearby villages with specialist doctor, compounder & assistant etc. | ₹ 0.35 | ₹ 0.35 | ₹ 0.35 | ₹ 1.05 |
| 7 | Maintenance, Development & Construction of | Maintenance & development of 1.5 km road. (From | ₹ 0.75 | ₹ 1.25 | ₹ 1.00 | ₹ 3.00 |

| S. No. | Physical activity and action plan | | Year of implementation (Budget ₹ in Crores) | | | Total Expenditure (₹ in Crores) |
|--------|---|--|---|-----------------|-----------------|---------------------------------|
| | Name of the activity | Physical Targets | 1 st | 2 nd | 3 rd | |
| | | | (2024-25) | (2025-26) | (2026-27) | |
| | road in nearby villages | Saletkra to Pudhamal P.U.P. School) in 1 st year, 2.5 km road Marakuta to NH 49 near Budhipadar Play ground) in 2 nd year and & development of Village road 2.0 km from Budhipadar to NH 49 in 3 rd year respectively. | | | | |
| 8 | Installation of street lighting (Solar/Led) provision at suitable public places | Installation of additional LED solar Street Lights with pole 75 nos. in Budhipadar Village (25 No) -1 st year, Marakuta Village -2 nd year (25 nos.) and in Saletkra Village (25 No)-3 rd year. (01 no. LED solar Street Lights with pole @ 1.00 lac) | ₹ 0.25 | ₹ 0.25 | ₹ 0.25 | ₹ 0.75 |
| 9 | Drinking water facility | Bore well/hand pump (30 Nos. @ 1.5 lacs per bore well) in villages Budhipadar Village (10 Nos.), – 1 st Year; Saletkra Village (10 Nos.); - 2 nd year & Marakuta (15 Nos.) - 3 rd year | ₹ 0.15 | ₹ 0.15 | ₹ 0.23 | 0.525 |
| 10 | Help to SHG women | Providing financial assistance to SHG women; Marakuta & Budhipadar - 1st year; Jameera & Sarasmal - 2nd year; Kuturchuan & Tihadipada - 3rd year; @15 Lakhs each group | ₹ 0.30 | ₹ 0.30 | ₹ 0.30 | 0.9 |

| S. No. | Physical activity and action plan | | Year of implementation (Budget ₹ in Crores) | | | Total Expenditure (₹ in Crores) |
|--|--|--|--|-----------------|-----------------|---------------------------------|
| | Name of the activity | Physical Targets | 1 st | 2 nd | 3 rd | |
| | | | (2024-25) | (2025-26) | (2026-27) | |
| 11 | Restoration of pond & beautification/soil conservation | Restoration of 09 ns. pond & beautification /soil conservation in Marakuta & Budhipadar 1 st Year - 03 nos.; 2 nd Year - 03 nos and in 3 rd Year – 03 nos. (01 no. pond restoration cost @ 15 Lakh) | ₹ 0.45 | ₹ 0.45 | ₹ 0.45 | 1.35 |
| NEED BASED ACTIVITIES (Adopting 6 nos. of villages – Marakuta, Budhipadar, Kuturchuan, Jameera, Sarasmal and Tihadipali) | | | | | | |
| 12 | Education - Financial Support to the Local School for better education facility and Construction/development of infrastructure (toilets, library, sports items etc.) | Pudhamal P.U.P. School in 1 st year, Budhipadar High School in 2 nd year with 02 nos. toilets at each school. (01 no. toilets @ 1.50 lac) | ₹ 0.30 | ₹ 0.35 | - | ₹ 0.65 |
| 13 | Installation of street lighting (Solar/Led) provision at suitable public places | Installation of additional LED solar Street Lights with pole 100 nos. in Jameera Village (25 No) -1 st year, Sarasmal Village -2 nd year (25 nos.) and in Tihadipali Village (25 No) & Kuturchuan Village (25 No) -3 rd year. (01 no. LED solar Street Lights with pole @ 1.00 lac) | ₹ 0.25 | ₹ 0.25 | ₹ 0.50 | ₹ 1.00 |
| 14 | Maintenance, Development & Construction of road in nearby villages | Maintenance & development of 1.5 km road. (From Jameera to Marakuta) in 1 st year, 1.5 km | ₹ 0.75 | ₹ 0.75 | ₹ 1.00 | ₹ 2.50 |

| S. No. | Physical activity and action plan | | Year of implementation (Budget ₹ in Crores) | | | Total Expenditure (₹ in Crores) |
|--------|-----------------------------------|--|--|-----------------|-----------------|---------------------------------|
| | Name of the activity | Physical Targets | 1 st | 2 nd | 3 rd | |
| | | | (2024-25) | (2025-26) | (2026-27) | |
| | | internal road of Sarasmal Village in 2 nd year and development Tihadipali Village internal road (2.0 km stretch) in 3 rd year respectively. | | | | |
| 15 | Infrastructure Development | Construction of 03 nos. community hall-Jameera (01 No.)- 1 st Year; Tihadipali (01 No.)- 2 nd Year & Kuturchuan (01 no)- 3 rd year | ₹ 0.35 | ₹ 0.35 | ₹ 0.35 | 1.05 |
| | | Development of Play Ground in Budhipadar -1st Year; Marakuta- 2nd Year & in Tihadipada -3rd year | ₹ 0.20 | ₹ 0.20 | ₹ 0.20 | 0.60 |
| | | Construction/ renovation of worship place with boundary wall- Budhipadar -1 st Year; Marakuta- 2 nd Year & in Tihadipada -3 rd year | ₹ 0.30 | ₹ 0.35 | ₹ 0.35 | 1.00 |
| 16 | Drinking water facility | Bore well/hand pump (30 Nos. @ 1.5 lacs per bore well) in villages Jameera Village (10 Nos.) – 1 st Year; Kuturchuan Village (15 Nos.) - 2 nd year & Sarasmal (10 Nos.) - 3 rd year | ₹ 0.15 | ₹ 0.23 | ₹ 0.15 | 0.525 |
| 17 | Establishment of public toilets | In Kantapal village with construction of 01 no community hall @ cost of Rs. 45.0 lacs which includes 02 nos. public Toilets separately for Ladies & Gents will be | ₹ 0.24 | ₹ 0.69 | ₹ 0.24 | 1.17 |

| S. No. | Physical activity and action plan | | Year of implementation (Budget ₹ in Crores) | | | Total Expenditure (₹ in Crores) |
|--------|---|---|---|-----------------|-----------------|---------------------------------|
| | Name of the activity | Physical Targets | 1 st | 2 nd | 3 rd | |
| | | | (2024-25) | (2025-26) | (2026-27) | |
| | | constructed in 2 nd year. | | | | |
| | | Additional more 24 nos. public toilets will be constructed in nearby villages. Marakuta (04 Nos.), Budhipadar (04 Nos.) – 1 st Year; Kuturchuan (04 Nos.) & Jameera (04 nos.)- 2 nd year & Sarasmal (04 Nos.) & Tiharipada (04 Nos.)- 3 rd year. (@ Rs. 3.00 Lakhs per set of 2 Toilets, separately for Ladies & Gents). | | | | |
| 18 | Providing collection bins/ dustbin | 60 nos. collection bins/ dustbin will be installed under EMP for Social & Infrastructure development scheme. 10 nos. of collection bins with stand each in Marakuta & Budhipadar (1 st year), Jameera & Sarasmal (2 nd year) and Kuturchuan & Tihadipada (3 rd year) villages. (01 no. dustbin with stand @ 0.25 lac) | ₹ 0.05 | ₹ 0.05 | ₹ 0.05 | 0.15 |
| 19 | Restoration of pond & beautification/ soil conservation | Restoration of 08 ns. pond & beautification /soil conservation 1 st Year - Kuturchuan, Jameera; 2 nd Year - Tihadipada and in 3 rd Year – Sarasmal village. (01 no. pond | ₹ 0.60 | ₹ 0.30 | ₹ 0.30 | 1.2 |

| S. No. | Physical activity and action plan | | Year of implementation (Budget ₹ in Crores) | | | Total Expenditure (₹ in Crores) |
|--------------|--|---|--|-----------------|-----------------|---------------------------------|
| | Name of the activity | Physical Targets | 1 st | 2 nd | 3 rd | |
| | | | (2024-25) | (2025-26) | (2026-27) | |
| | | restoration cost @ 15 Lakh) | | | | |
| 20 | Awareness Campaign for Single Use Plastic & installation of plastic waste shredder machine in community hall | Awareness program/ Campaign for Single Use Plastic in Marakuta Gram Panchayat (1 st Year, 2 nd Year & 3 rd Year). Installation of 06 nos. plastic waste shredder machine (01 no. in each community hall of corresponding village in 2 nd Year – Marakuta, Budhipadar & Jameera & 3 rd year Sarasmal Kuturchuan & Tihadipada village.). (Awareness campaign @ 10.0 Lakhs & Shredder machine @ 2.5 Lakhs each.) | ₹ 0.10 | ₹ 0.18 | ₹ 0.18 | 0.45 |
| TOTAL | | | ₹ 7.07 | ₹ 8.17 | ₹ 7.27 | ₹ 22.50 |

ମୌଜା : ମରାକୁଟା

ତହସିଲ : ଝାରସୁଗୁଡ଼ା

ଥାନା : ଝାରସୁଗୁଡ଼ା

ତହସିଲ ନମ୍ବର : 184

ଥାନା ନମ୍ବର : 21

ଜିଲ୍ଲା : ଝାରସୁଗୁଡ଼ା

| | | | | | | |
|---|------|---|------|---|-----|--------------------------------|
| ଜମିଦାରଙ୍କ ନାମ ଓ ଖୋଟାଟ ବା ଖତିୟାନର କ୍ରମିକ ନମ୍ବର | | ଓଡ଼ିଶା ସରକାର 1 | | | | |
| 1) ଖତିୟାନର କ୍ରମିକ ନମ୍ବର | | 282 | | | | |
| 2) ପ୍ରଜାର ନାମ, ପିତାର ନାମ, ଜାତି ଓ ବାସସ୍ଥାନ | | ରକ୍ଷିତ | | | | |
| 3) ସ୍ୱତ୍ୱ | | | | | | |
| 4) ଦେୟ : | ଜଳକର | ଖଜଣା | ସେସ୍ | ନିସ୍ତାର ସେସ୍ ଓ ଅନ୍ୟାନ୍ୟ ସେସ୍ ଯଦି କିଛି ଥାଏ | ମୋଟ | 5) କ୍ରମବର୍ଦ୍ଧନଶୀଳ ଖଜଣାର ବିବରଣୀ |
| | | | | | | |
| 6) ବିଶେଷ ଅନୁସଙ୍ଗ ଯଦି କିଛି ଥାଏ | | ଏଡ. ଏଲ. ଓ. ଲିଜ କେ ନଂ 885/2018 ଓ Online ମ୍ୟୁ କେ ନଂ 4158/2019 ଆଦେଶ ମତେ ପୁଟ ନଂ 897 ରୁ ଏ 0.050 ଖା ନଂ 279/705 କୁ ଗଲା ଏଡ. ଏଲ. ଓ. ଲିଜ କେ ନଂ 886/2018 ଓ Online ମ୍ୟୁ କେ ନଂ 4157/2019 ଆଦେଶ ମତେ ପୁଟ ନଂ 897 ରୁ ଏ 0.050 ଖା ନଂ 279/704 କୁ ଗଲା ମିଶ୍ କେ ନଂ 2/2023 ତା 11-09-2024 ଆଦେଶ ମତେ ଖା ନଂ ପୁଟ ନଂ 2547 ରୁ ଏ 0.110 ଖାରଜ କରି ଖା ନଂ 284 କୁ ଗଲା | | | | |
| BLANK SPACE FOR STAMPING | | | | | | |
| ଅନୁମ ପ୍ରକାଶନ ତାରିଖ - 28/06/1976 | | | | | | |
| ଖଜଣା ଧାର୍ଯ୍ୟ ତାରିଖ - | | | | | | |

| | | | | | | |
|-----|---------------|---------|---|------|--------|---|
| 122 | ଗୋଡ଼ର | 62 | 2 | 9100 | | |
| 124 | ଗୋଡ଼ର | | 0 | 0100 | | ଡିଆର କେସ ନମ୍ବର 15/97, ତା 19.03.98 ଏ 0.62, ଖାରଜ କରି ଖାତା ନମ୍ବର 285, ରେ ଦରଜ |
| 125 | ଗୋଡ଼ର | | 0 | 2900 | | |
| 127 | ଗୋଡ଼ର | | 4 | 4200 | | |
| 128 | ଗୋଡ଼ର | | 0 | 1200 | | |
| 129 | ଗୋଡ଼ର | | 0 | 2700 | | |
| 132 | ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ | | 0 | 2300 | | |
| 133 | ଗୋଡ଼ର | | 0 | 8700 | 0.3521 | |
| 134 | ଗୋଡ଼ର | | 0 | 1200 | | |
| 136 | ଗୋଡ଼ର | | 0 | 1700 | | |
| 138 | ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ | | 0 | 1000 | | |
| 139 | ଗୋଡ଼ର | | 2 | 0800 | 0.8417 | |
| 155 | ଟାଲ | ପାଣିଟାଲ | 0 | 2500 | | |
| 157 | ଟାଲ | ପାଣିଟାଲ | 1 | 1600 | | |
| 199 | ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ | | 0 | 3000 | | |
| 202 | ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ | | 0 | 6000 | | |
| 204 | ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ | | 1 | 7000 | | |
| 205 | ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ | | 0 | 3100 | | |
| 206 | ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ | | 3 | 2800 | | |
| 300 | ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ | | 4 | 6000 | | |
| 302 | ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ | | 0 | 2200 | | |
| 312 | ନାଲ | ପାଣିନାଲ | 0 | 4600 | | ହାଲ କିସମ ବେଣ୍ଟି ସାଧାରଣ, ବେଆଇନ ଦଖଲ କାର୍ଡିକ, ଗଣ୍ଡା ପିତା ହଲଧର ଗଣ୍ଡା, ଜାତି ଗଣ୍ଡା ବାସସ୍ଥାନ ଜମେରା |
| 318 | ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ | | 2 | 9700 | | |
| 350 | ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ | | 0 | 1100 | | |

| | | | | | |
|-----|-------------------|-----------------|---|------|--|
| 352 | ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ | 63 | 0 | 1400 | |
| 356 | ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ | | 0 | 7300 | |
| 381 | ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ | | 2 | 1600 | |
| 438 | ଟାଲ | ପାଣିଟାଲ | 0 | 2900 | |
| 464 | ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ | | 1 | 0000 | |
| 466 | ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ | | 0 | 2500 | |
| 470 | ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ | | 0 | 7000 | |
| 472 | ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ | | 0 | 1200 | |
| 480 | ସର୍ବ ସାଧାରଣ ଯୋଗ୍ୟ | | 0 | 3700 | ଶୁଣାନ ପାଇଁ ସଂରକ୍ଷିତ । |
| 520 | ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ | | 0 | 2200 | |
| 556 | ଟାଲ | ପାଣିଟାଲ | 0 | 6700 | |
| 646 | ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ | | 0 | 3500 | |
| 649 | ଟାଲ | ପାଣିଟାଲ | 0 | 5600 | |
| 660 | ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ | | 1 | 0000 | |
| 678 | ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ | | 0 | 0300 | |
| 759 | ଟାଲ | ପାଣିଟାଲ | 0 | 1500 | |
| 760 | ଆଡି | କଟାଆଡି | 0 | 1600 | |
| 761 | ବନ୍ଧ | ମିଶାବନ୍ଧ | 0 | 5500 | |
| 762 | ଆଡି | ବନ୍ଧଆଡି | 0 | 0900 | |
| 764 | ଆଡି | ବନ୍ଧଆଡି | 0 | 2000 | |
| 765 | କଟା | ମହାଦେବକଟା | 0 | 1900 | |
| 767 | ଆଡି | ବନ୍ଧଆଡି | 0 | 2100 | |
| 802 | ବସ୍ତୁ | ତହାଡ଼ ପାଲ ବସ୍ତୁ | 0 | 0700 | |
| 807 | ବସ୍ତୁ | ତହାଡ଼ ପାଲ ବସ୍ତୁ | 0 | 0700 | |
| 815 | ବସ୍ତୁ | ତହାଡ଼ ପାଲ ବସ୍ତୁ | 0 | 0400 | |
| 816 | ବସ୍ତୁ | ତହାଡ଼ ପାଲ ବସ୍ତୁ | 0 | 1100 | |
| 845 | ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ | | 4 | 4700 | ତାରିଖ 24.01.86 ମତେ, ତହସିଲଦାରଙ୍କ ଆଦେଶ ଅନୁସାରେ, ଘରତହ ପାଇଁ ରକବା ଖାରିଜ |

ENGLISH TRANSLATION OF ANNEXURE-3

Khatian

Mouza: Marakuta
 Thana: Jharsuguda
 Thana Number: 21

Tahasil: Jharsuguda
 Tahasil Number: 184
 District: Jharsuguda

| | | | | | | |
|--|-----------|---|------|-----------------------------------|-----------------------------------|-----------------------------------|
| Name of the Jamidar and Khewat or Khatian serial number | | | | | Odisha Government Khewat number 1 | |
| 1) Khatain Serial no | | | | | 282 | |
| 2) Name of the Tenant, Father's name, caste and residence | | | | | Rakhita | |
| 3) Satwa | | | | | | |
| 4) Payable | Water Tax | Khajana | Cess | Nistar Cess and other cess if any | Total | 5) Cumulative Khajana description |
| | | | | | | |
| 6) Special annexure if any | | <p>As per the order in H.L.O case No. 885/2018 and Online Mutation Case NO. 4158/2019 0.050 Ac.from Plot No. 897 recorded under Khata No. 279/705.</p> <p>As per the order in H.L.O case No. 886/2018 and Online Mutation Case NO. 4157/2019 0.050 Ac.from Plot No. 897 recorded under Khata No. 279/705.</p> <p>As per the order in Misc Case NO 2/2023 dated 11/09/2024, khata No. Plot No. 2547 area 0.110 Ac. deleted and recorded under khata No. 284.</p> | | | | |
| BLANK SPACE FOR STAMPING | | | | | | |
| <p>Last publication date- 28/06/1976 Khajana date -</p> | | | | | | |

| Khatian Serial number- 282 | | Mouza - Marakuta | | | | District - Jharsuguda |
|----------------------------|----------------------|---|-------|---------|----------|---|
| Plot no & Chaka name | Kisam & Plot Name | Detail description of the Kisam & Chouhadi | Area | | | Remark |
| | | | Acres | Decimal | Hectares | |
| 122 | Gochara | | 2 | 9100 | | |
| 124 | Gochara | | 0 | 0100 | | Diar Case No. 15/97 dated 19/03/98 Ac0.62 deleted and recorded under khata No 285. |
| 125 | Gochara | | 0 | 2900 | | |
| 127 | Gochara | | 4 | 4200 | | |
| 128 | Gochara | | 0 | 1200 | | |
| 129 | Gochara | | 0 | 2700 | | |
| 132 | Gramya Jungle | | 0 | 2300 | | |
| 133 | Gochara | | 0 | 8700 | 0.3521 | |
| 134 | Gochara | | 0 | 1200 | | |
| 136 | Gochara | | 0 | 1700 | | |
| 138 | Gramya Jungle | | 0 | 1000 | | |

| | | | | | | |
|-----|----------------|-----------|---|------|--------|--|
| 139 | Gochara | | 2 | 0800 | 0.8417 | |
| 155 | Tala | Pani Tala | 0 | 2500 | | |
| 157 | Tala | Pani Tala | 1 | 1600 | | |
| 199 | Gramya Jungle | | 0 | 3000 | | |
| 202 | Gramya Jungle | | 0 | 6000 | | |
| 204 | Gramya Jungle | | 1 | 7000 | | |
| 205 | Gramya Jungle | | 0 | 3100 | | |
| 206 | Gramya Jungle | | 3 | 2800 | | |
| 300 | Gramya Jungle | | 4 | 6000 | | |
| 302 | Gramya Jungle | | 0 | 2200 | | |
| 312 | Nala | Pani Nala | 0 | 4600 | | Hal Kisam Berna SAdharan, illegal possession Kartika Ganda, F- Haladhar Ganda, Caste- Ganda, Village- Jamera |

| | | | | | | |
|-----|-------------------------|-----------|---|------|--|-----------------------------|
| 318 | Gramya Jungle | | 2 | 9700 | | |
| 350 | Gramya Jungle | | 0 | 1100 | | |
| 352 | Gramya Jungle | | 0 | 1400 | | |
| 356 | Gramya Jungle | | 0 | 7300 | | |
| 381 | Gramya Jungle | | 2 | 1600 | | |
| 438 | Tala | Pani Tala | 0 | 2900 | | |
| 464 | Gramya Jungle | | 1 | 0000 | | |
| 466 | Gramya Jungle | | 0 | 2500 | | |
| 470 | Gramya Jungle | | 0 | 7000 | | |
| 472 | Gramya Jungle | | 0 | 1200 | | |
| 480 | Sarva Sadharan yogya | | 0 | 3700 | | Reserved for crematorium |
| 520 | Gramya Jungle | | 0 | 2200 | | |
| 556 | Tala | Pani Tala | 0 | 6700 | | |
| 646 | Gramya Jungle | | 0 | 3500 | | |
| 649 | Tala | Pani Tala | 0 | 5600 | | |
| 660 | Gramya Jungle | | 1 | 0000 | | |
| 678 | Gramya Jungle | | 0 | 0300 | | |

| | | | | | | |
|-----|---------------|------------------|---|------|--|--|
| 759 | Tala | Pani Tala | 0 | 1500 | | |
| 760 | Adi | Kata Adi | 0 | 1600 | | |
| 761 | Bandha | Mirgabandha | 0 | 5500 | | |
| 762 | Adi | Bandha Adi | 0 | 0900 | | |
| 764 | Adi | Bandha Adi | 0 | 2000 | | |
| 765 | Kata | Mahadev Kata | 0 | 1900 | | |
| 767 | Adi | Bandha Adi | 0 | 2100 | | |
| 802 | Basti | TihadiPali Basti | 0 | 0700 | | |
| 807 | Basti | TihadiPali Basti | 0 | 0700 | | |
| 815 | Basti | TihadiPali Basti | 0 | 0400 | | |
| 816 | Basti | TihadiPali Basti | 0 | 1100 | | |
| 845 | Gramya Jungle | | 4 | 4700 | | As per order dated 24/01/86 of Tahasildar application for homestead is rejected. |

21/07/2025

To

1. Deputy Director General (Forest)

Ministry of Environment and Forests, Climate Change,

A/3, Chandrasekharpur, Bhubaneswar Email: roez.bsr-mef@nic.in — 751023.

2. The Special Secretary.

Forest, Environment & Climate Change

Govt. of Odisha, Kharbel Bhawan, Bhubaneswar. E-mail: fesec.or@nic.in

Sub: Request for conduct departmental enquiry over Gramya Jungle land of Mouza Marakuta under Tahasil & Dist. Jharsuguda.

Sir,

With respect to the above cited subject, I Sri Satrugan Meher Sic). Late Lingaraj Meher, resident of AT. Saletikra, PO. Marakuta, PS. Sadar. Tahasil & Dist. Jharsuguda (Odisha), wish to draw your kind attention as well as seeking your direction to the concerned department to conduct departmental inquiry into the M.S. Khata No.282, Plot No. 132, 138. 199, 202, 204, 205, 206, 381, 464, 466, 470, 472, 318. 300 of Mouza-Marakuta. PS/Tahasil & Dist. Jharsuguda as the Gramya Jungle Kisam land situated within the Plant Premises of Orissa Metaliks Private Limited at village Marakuta that, the above mentioned plots are indicating as Gramya Jungle Kisam land in the RoRs and the same is being utilized by above industry since a long.

There has been no approval under Forest Conservation Act 1980 and the industry has encroached upon the forest land and made illegal constructions on the said forest land. I request for an inquiry into the matter and evict the encroachments and demolish the structures on forest land.

Yours Sincerely,

Lingaraj Meher




satrugan meher <satrugan.meher@gmail.com>

Complain against OMPL plant,marakuta dist.jharsuguda

satrugan meher <satrugan.meher@gmail.com>

Wed, 30 Jul at 4:46 PM

To: <fosec.or@nic.in>



4F (24/15 44)
 ୧୫/୭/୨୦୨୫

ମାନନୀୟ,
 ଶ୍ରୀଯୁକ୍ତ ଖଣ୍ଡିୟ ବନାଧିକାରୀ (DFO)
 ଝାରସୁଗୁଡ଼ା

→ These plots may be checked
 on Google Earth and
 FLIDSS

Urgent

→ From FLIDSS GIS Cell

ବିଷୟ-ଝାରସୁଗୁଡ଼ା ଜିଲ୍ଲା, ତହସିଲ- ଝାରସୁଗୁଡ଼ା, ମୌଜା-ମରାକୁଟା ଅଧିକାରୀ ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ
 ଜମିର ବଦଳ ସମ୍ବନ୍ଧେ ।

ମହାଶୟ,

ଲେଖି ଜଣାଇବାର ଅଭିପ୍ରାୟ ଏହି କି ଯେ, ଝାରସୁଗୁଡ଼ା ଜିଲ୍ଲା, ତହସିଲ-ଝାରସୁଗୁଡ଼ା, ମୌଜା-ମରାକୁଟାର ଖାତା ନଂ- ୨୮୨, ଯଥା ଏହାର ପ୍ଲଟ ନଂ- ୨୦୪, ୨୦୫, ୨୦୬, ୨୦୭, ୩୮୧, ୪୬୪, ୪୬୬, ୪୭୦, ୪୭୨, ୧୩୨, ୧୩୮, ୧୯୯, ବିଶିଷ୍ଟ ପ୍ଲଟର ପ୍ରାୟ ୫.୦୮ ହେକ୍ଟର ଜମି ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ ଜମି ଭାବେ ଦର୍ଶାଉଛି । ଯାହା ଓଡ଼ିଶା ମେଟାଲିକ୍ସ ପ୍ରାଇଭେଟ୍ ଲିମିଟେଡ୍ (Orissa Metalicks Private Limited) (ପୂର୍ବ ଏମ୍.ଏସ୍.ପି ମେଟାଲିକ୍ସ ଲିମିଟେଡ୍) ଗ୍ରାମ-ମରାକୁଟା, ବୁଡ଼ିପଦର କାରଖାନା ମଧ୍ୟରେ ଅବସ୍ଥିତ । ଏଣୁ ଉକ୍ତ ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ ଜମିକୁ କେଉଁ ନିୟମ ଆଧାରରେ କମ୍ପାନୀ ଅଧିକୃତ କରିଛି । ବର୍ତ୍ତମାନ ଉକ୍ତ ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ ଜମିର ପ୍ରକୃତ ସ୍ଥିତି କଣ ରହିଛି । ତା'ର ତଦନ୍ତ କରାଯିବା ସହିତ ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ ଜମିରେ ଶିଳ୍ପ କାରଖାନା ପ୍ରତିଷ୍ଠା ପାଇଁ ବିଧିବଦ୍ଧ ଜଙ୍ଗଲ ଅନୁମତି ଯଥା ଡାଇଭର୍ସନ ପ୍ଲାନ, ଏବଂ Compensatory afforestation ବିଧି ବ୍ୟବସ୍ଥା ହୋଇଛି ନା ନାହିଁ । ଯଥା ଉକ୍ତ ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ ଜମି ନିୟମ ଅନୁଯାୟୀ ପୂର୍ଣ୍ଣ ଅନୁମୋଦନ ତଥା Forest Clearance ମଞ୍ଜୁରୀ ପ୍ରାପ୍ତ କରିଛି ନା ନାହିଁ, ତା'ର ପୂର୍ଣ୍ଣାବଳୀ ତଦନ୍ତ କରାଯାଇ ବିଭାଗ ଦ୍ଵାରା ଆଇନ୍ ଅନୁଯାୟୀ ବିହିତ ପଦକ୍ଷେପ ଗ୍ରହଣ କରିବା ନିମନ୍ତେ ଆପଣଙ୍କ ନିକଟରେ ନିବେଦନ ଜଣାଉଛି ।

ଏହାର ଏକକିତା ନକଲ
 ମାନନୀୟ, ତହସିଲଦାର ମହୋଦୟ, ଝାରସୁଗୁଡ଼ାଙ୍କ
 ନିକଟକୁ ଉପଯୁକ୍ତ ପଦକ୍ଷେପ ନିମନ୍ତେ ପ୍ରେରଣ କରାଗଲା ।

ଆପଣଙ୍କ ବିଶ୍ଵସ୍ତ

Asish Kumar Gouda
 (Chairman)

Marakuta GP

Dt. 08/07/2025

Mob. 7978718260

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ENGLISH TRANSLATION OF ANNEXURE-5

To,

The Divisional Forest officer, Jharsuguda

Sub- investigation regarding the Gramya Jungle land in Dist- Jharsuguda,
Tahasil- Jharsuguda, Mouza- Marakuta

Sir,

With due respect the reason to write this letter is that, under khata no. 282, Plot No. 204,205,206,202,381,464,466,470,472,132,138,199 having area about 5.08 Ha. is showing as Gramya Jungle and the land is in Mouza- Marakuta, Tahasil- Jharsuguda, Dist- jharsuguda. That the above mentioned plots are exists within the plant premises of Orissa metaliks Pvt. Ltd. (erstwhile Known as M/s MSP metallic Ltd.) Village- Marakuta, Budhipadar. And under which provision of law the above mentioned plots are occupied by the said unit. What is the actual position of these forest lands is to be investigate and whether any forest clearance has been obtained by the company for using that Gramya Jungle land for non forestry activity and whether any diversion proposal has been granted whether any Compensatory afforestation has been granted or not. Therefore it is humbly prayed before you to investigate the matter that whether complete forest clearance has been granted to the company or not as per the forest land rules and to take action as per law.

Yours faithfully

Ashis Kumar Garda

(Naib Sarpanch)

Marakuta G.P

Date- 08/07/2025

Mob- 7978718260

Copy of this letter is forwarded to Tahasildar Jharsuguda for necessary action.



Forest, Environment and Climate Change Department, Odisha
 OFFICE OF THE DIVISIONAL FOREST OFFICER
 JHARSUGUDA FOREST DIVISION
 Email - dfo.jharsuguda@odisha.gov.in
 Ph - 06645 - 295040

Letter No. 4348 /4F (Misc) Dated. 02/08/2025

To,

Sri Satrugan Meher,
 At-Bijunagar, Jharsuguda Industrial Estate,
 Pin-768203

Sub: - Supply of information under RTI Act 2005.

Ref: - Your RTI application dt. 01.07.2025, received on dt.03.07.2025.

Sir,

With reference to RTI application cited above, the required information sought for vide RTI application dt. 01.07.2025 filed by you are furnished below-

1. NA
2. The User Agency (i.e., erstwhile M/s MSP Metallics Ltd.) had applied for diversion of 5.229 hectares for the expansion of the existing steel plant by M/s MSP Metallics. After scrutiny of the proposal, some shortfalls were noticed. In this regard, the User Agency was requested to comply with the shortfalls vide this office letter No. 3135, dated 05.11.2014 (*copy enclosed*). Due to non-compliance with the shortfalls, and the lapse of more than two months as mentioned in the letter to the User Agency, the proposal has been struck off from the list of proposals registered with the Adl. PCCF (Nodal), and the User Agency has been advised to resubmit a fresh application online through OSMFCP (Online Submission and Monitoring of Forest Clearance Proposals) vide letter No. 1302, dated 26.05.2015 at that time (*copy enclosed*). All the plots mentioned in the RTI have been applied for diversion by the User Agency under Khata No. 282, except Plot No. 384.
3. Till date UA has not obtain forest clearance in respect to above project. Hence, there is no question arises for supply of Stage-I & Stage-II approval.

This is for your information and necessary action.

Yours Faithfully,

Public Information Officer
 Asst. Conservator of Forests,
 Jharsuguda Forest Division

OFFICE OF THE DIVISIONAL FOREST OFFICER,
JHARSUGUDA FOREST DIVISION, JHARSUGUDA.

To

No. 3135 /Dated 05 -11-2014

The Director,
MSP Metallics, Marakuta
P.O.-Marakuta Dist: Jharsuguda

Ref: This Office letter No.3674, dt.01.12.2010.

Dear Sir,

With reference to the letters cited above and scrutiny of the above proposal, the following lapses are noticed. You are requested to comply the same positively failing which recommendation shall be made to appropriate authorities to drop the aforesaid proposal as the same is too delayed in submission to the higher authorities.

- (1) The requisite check list shall be furnished with the proposal.
- (2) The diversion proposal must be accompanied with Geo-referenced boundary in .shp file containing a digital map alongwith a hard copy duly authenticated by the competent authority in the State Government i.e. ORSAC for the forest land proposed for diversion, prepared by using total station or differential GPS.
- (3) A soft copy of the proposal shall be accompanied with the DP for onward transmission of the same.
- (4) All the maps should be indicated with Plot No., distinct colour index thereof & signed by the authorized signatory of the User Agency and Tahasildar concerned.
- (5) The Resolution of Gram Sabha duly countersigned by the Collector concerned & Certificate from the Collector regarding issue of titles under ST & Other Traditional Forest Dwellers(Forest Right)Act,2006 shall be enclosed with the proposal.
- (6) The area of the forest land as well as non-forest land of the project being plotted on the village map along with the details of pillar posted (i.e. Forward bearing, Back bearing & GPS reading) should be attached.
- (7) The land schedule of sabik kissam (as per land records as on 25.10.1980) existing within the land schedule apart from the 5.229 ha of forest land for which DP has been applied, shall be furnished.
- (8) Any other requirement found if any will be intimated after field verification.

Yours faithfully,

A-5/11/14
Divisional Forest Officer
Jharsuguda Forest Division.

Memo No. 3136 /Dated 05 -11-2014
Copy forwarded to the Addl. Principal Chief Conservator of Forests, Forest Diversion & Nodal Officer, FC Act/ Regional Chief Conservator of Forests, Sambalpur for favour of kind information and necessary action with reference.

A-5/11/14
Divisional Forest Officer
Jharsuguda Forest Division.

OFFICE OF THE DIVISIONAL FOREST OFFICER,
JHARSUGUDA FOREST DIVISION, JHARSUGUDA.

No. 1302 /Dated 26-05-2015

To

The Director,
MSP Metallics, Marakuta
P.O.-Marakuta Dist: Jharsuguda.

Sub: Proposal for diversion of 5.229 ha forest land for expansion of existing Steel Plan by MSP Metallic Ltd., Marakuta (State SI No.254/08).

Ref: This Office memo No.1567, dt.30.06.2008, No.3135, dt.05.11.2014 & No.3164(10), dt.10.11.2014.

Dear Sir,

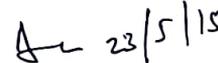
This is to inform you that the Principal Secretary to Government, Forest & Environment Department in his letter No.10F(Con)113/2014/19657/F&E, dt.27.10.2014 has directed that if the compliances are pending with the UA for more than two months for submission of DGPS map, failure to identify non-forest land for CA, non-submission of complete information/documents etc, the diversion proposal may be returned to them and the same be struck off from the list of the proposals registered with Addl. PCCF, Nodal and the UA be advised to resubmit fresh application online through OSMFCP (Online Submission and Monitoring of Forest Clearance Proposals).

In this regard, it is to inform you that you have so far not complied the deficiencies/documentation listed out and intimated to you vide this office memo under reference and also discussed with you during the meeting held on 05.11.2014 wherein you had been advised to send your complete compliance within one month.

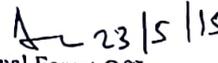
Under the above circumstances, the Forest Diversion Proposal for diversion of 5.299 ha forest land for expansion of existing Steel Plant, Marakuta (State SI. No.254/08) is returned herewith for resubmission of fresh application online through OSMFCP (Online Submission and Monitoring of Forests Clearance Proposals).

Encl: As above.

Yours faithfully,


Divisional Forest Officer,
Jharsuguda Forest Division.

Memo No. 1303 /Dated 26-05-2015
Copy forwarded to the Addl. Principal Chief Conservator of Forests, Forest Diversion & Nodal Officer, FC Act, Odisha, Bhubaneswar/Regional Chief Conservator of Forest Officer, Sambalpur for favour of kind information and necessary action.


Divisional Forest Officer,
Jharsuguda Forest Division.

BEFORE THE NATIONAL GREEN TRIBUNAL, KOLKATA

Original Application No. _____ of 2025.

Satrughan Meher

Applicant

VERSUS

State of Odisha & Ors

Respondents

KNOW ALL to whom these present shall come
that Satrughan Meher, S/o- Late Lingaraj Meher, aged about 49 years, At- Saletikara, Po-Marakuta,
Dist- Jharsuguda, Pin- 768082.

....., The
above named APPLICANTS do hereby appoint (herein after called the advocate/s) to be my/our
Advocate in the above noted case authorized him :-**Sankar Prasad Pani, Ashutosh Padhy,**
Advocates, Address-Plot—2132/4814, Nageswartangi, Bhubaneswar, 751002, ENROLMENT
NO O-785/2007, Email-sankarprasadpani@gmail.com

To act, appear and plead in the above-noted case in this Court or in any other Court in which the
same may be tried or heard and also in the appellate Court including High Court subject to payment
of fees separately for each Court by me/ us. To sign, file verify and present pleadings, appeals cross
objections or petitions for execution review, revision, withdrawal, compromise or other petitions or
affidavits or other documents as may be deemed necessary or proper for the prosecution of the said
case in all its stages. To file and take back documents to admit and/or deny the documents of
opposite party.

To withdraw or compromise the said case or submit to arbitration any differences or disputes that
may arise touching or in any manner relating to the said case. And I/We the undersigned do hereby
agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our
own acts, as if done by me/us to all intents and purposes.

And I/We undertake that I / we or my /our duly authorized agent would appear in the Court on all
hearings and will inform the Advocates for appearance when the case is called.

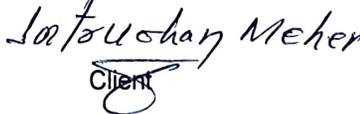
And I /we undersigned do hereby agree not to hold the advocate or his substitute responsible for the
result of the said case. The adjournment costs whenever ordered by the Court shall be of the
Advocate, which he shall receive and retain himself.

And I /we the undersigned do hereby agree that in the event of the whole or part of the fee agreed
by me/us to be paid to the Advocate remaining unpaid he shall be entitled to withdraw from the
prosecution of the said case until the same is paid up. The fee settled is only for the above case and
above Court. I/We hereby agree that once the fee is paid. I /we will not be entitled for the refund of
the same in any case whatsoever. If the case lasts for more than three years, the advocate shall be
entitled for additional fee equivalent to half of the agreed fee for every addition three years or part
thereof.

IN WITNESS WHEREOF I/We do hereunto set my /our hand to these presents the contents of
which have been understood by me/us on this _____ 1st _____ day of September 2025.

Accepted subject to the terms of fees,


Advocate


Client

Client